

**ACTION TAKEN REPORT OF TELANGANA STATE POLLUTION CONTROL
BOARD SUBMITTED TO THE HON'BLE NGT IN O.A.NO.43 OF 2019 (SZ)
FILED BY SRI P MADHUSUDHAN REDDY**

1. Sri P. Madhusudan Reddy filed a petition before the Hon'ble NGT vide OA. No. 43/2019 alleged that the cotton seed industries operating in Jogulamba Gadwal District of Telangana are causing pollution.
2. Based on the grievances made by the petitioner, the Hon'ble NGT vide order dated November 15, 2019 Constituted a Committee with CPCB, TSPCB & District Collectorate/ District Magistrate Office, Jogulamba Gadwal District to inspect the Cotton ginning & De-linting units situated at Ieeja & Gadwal surrounding areas of Jogulamba Gadwal District and report about the genuineness of the allegations made in the application.
3. Accordingly, the Committee inspected the 23 cotton Ginning & Cotton Seed processing industries in Gadwal and Ieeja Town during December, 02-05, 2019 and the detailed Joint Monitoring report was submitted to the Hon'ble NGT, South Zone, Chennai. The Joint Monitoring Committee made certain recommendations including a recommendation to initiate soil remediation program in the affected area due to discharge of untreated trade effluents (acidic).
4. The above case came for hearing on 07.01.2020. The Hon'ble NGT issued following orders :

"Though the Committee has found that there are certain violations, they have not mentioned what is the nature of action taken against them and if there is no consent to operate, they are expected to take action which includes closure and initiate prosecution and imposing compensation. If there are violations of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981, then also they are expected to take action against the industries. If they are having consent to operate and other documents and if the norms are not satisfied, necessary action will have to follow. But such report is not seen filed and they have only mentioned the environmental compensation will have to be assessed. It is also mentioned in the observations as per the consent only 16% or 33% of the effluent generated is sent to JETL and the remaining effluent is being discharged in their agricultural fields This was confirmed by the analysis results of soil samples collected during inspection. The industries are not expected to discharge untreated effluents into the soil which is against the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and that will result in contamination of soil and affect the food chain.

The industries wanted to enter appearance and file their response. We are not entering into the merits of the case. We are only directing the regulating authority to take appropriate action against the erring industries, if there are any violation committed by them. If they want to say anything, they are at liberty to file their objections before the regulating authority and the regulating authority has to consider the same and pass appropriate orders. The Telangana State Pollution Control Board (TSPCB) is directed to submit a detailed action taken report on the basis of the observations and recommendations made by the Joint Committee in respect of the erring industries including imposing of environmental compensation and if the soil is contaminated and any remedial measure is required, what steps is to be taken for removing the contamination and restore the soil back to the original condition. If they want the help of any Expert for the same, the Committee is at liberty to use the service of the Expert for this service. The Committee is directed to consider the question of remedial measure for restoration of damage if any caused and assessment of compensation and on that basis, the TSPCB is directed to take action against the erring units in accordance with law. TSPCB is also directed to submit the further action taken report as directed within a period of two months. We are not expressing any opinion regarding the consideration of the application for consent to operate or consent to establishment of the ETP. If any applications are submitted by the units, the regulating authority is at liberty to pass appropriate orders in those applications in accordance with law and pendency of this application is not bar for the same. But it must be done in accordance with law. For consideration of the report post the matter on 25.03.2020".

I. Action Taken on observations / recommendations of the Joint Committee

5. Meanwhile, the Board issued closure orders to M/s Vigneshwara Agritech (Formerly M/s Laxmi Prasanna Ginning Mill) vide order dated 02.12.2019. The temporary revocation of closure orders dated 26.11.2018 issued to M/s Sri Venkateshwara Cotton Ginning & processing unit, Kistareddy Bangla was expired on 31.03.2019. Accordingly, the TSSPDCL disconnected the power supply to both the industries on 02.12.2019 and 31.12.2019 respectively.
6. The status of 21 Cotton ginning and seed processing units are reviewed in the Task Force committee meeting held on 07.02.2020. The committee after detailed discussions, recommended to extend the temporary revocation of closure orders issued to M/s. YSR Seed Processing Plant, Sy.No.221/KA, Ieeja Road, Gadwal (V&M). Mahaboobnagar District for a period of three months, issue certain directions to the remaining 20

industries and use the services of experts from reputed institutions like NEERI to study contamination of soil and remedial measures required in the affected area by the Cotton ginning & De-linting units situated at Ieeja & Gadwal surrounding areas of Jogulamba Gadwal District..

7. As per the recommendations of the TF committee, the Board vide letter dated 04.03.2020 requested the National Environmental Engineering Research Institute (NEERI), Hyderabad to take up the study and assess the level of soil contamination and *remedial measure required*. *M/s NEERI has submitted the proposals and work could not be started due to COVID – 19. The recommendations of the study will be implemented by the Board.*
8. As per the recommendations of the TF committee, the Board vide order dated 04.03.2020 issued directions to 20 units and extended the temporary revocation for 01 unit for a period upto 04.06.2020 and further extended the revocation vide order dated 15.07.2020 for period upto 30.11.2020.

II. Assessment and imposing of Environmental Compensation (EC)

9. With regard to assessment of the Environmental Compensation, the Board carried out assessment of the Environmental Compensation as per the modalities issued by CPCB and TSPCB office order dated 31.01.2020 based on Pollution Index Method. The following equation is used for estimating environmental compensation:

$$EC = PI \times N \times R \times S \times LF$$

Where,

EC = Environmental Compensation in INR
 PI = Pollution Index of industrial sector
 N = Number of days of violation took place
 R = A factor in Rupees for EC
 S = Factor for scale of operation
 LF = Location factor

10. The 23 industries in question were reviewed before the TF committee held on 14.08.2020 by giving the opportunity of hearing before finalizing the assessment of EC and passing orders for levying of EC.

The industries represented that their units were not in operation / not carrying out de-linting activities during certain periods and requested to exempt such periods for calculations of EC. The Committee after detailed examination has carried out assessment of EC. As per the assessment, out of 23 industries, 17 industries carrying out Cotton ginning / De-linting activities were assessed for EC & the remaining 6 units which were only carrying out Cotton Ginning operations were exempted from assessment of EC.

The details of the assessment carried out on 23 industries are as follows :

SI No	Name & address of the industry	Period of non compliance considered	PI	R	S	LF	No of violation days (N)	Environmental Compensation assessed (Rupees)
1.	M/s. Sree Ramya Industries, Sy.No. 244/KA, KA(PAIKI), KHA, Mellacheruvu (V), Gadwal (M), Jogulamba District	10.12.2018 to 28.02.2020	50	250	0.5	1	201	12,56,250
2.	M/s. N.A.K.R. Processing Unit,,S.No.174/KA, 175/5, Parumala (V), Ieeja Road, Gadwal (M), JogulambaGadwalDist	10.12.2018 to 28.02.2020	50	250	0.5	1	171	10,68,750
3.	Sri Lakshmi Venkataramana Ginning & Processing Unit, Sy.No.170, Ieeja Road at Gadwal, JogulambaGadwal District.	10.12.2018 to 28.02.2020	50	250	0.5	1	201	12,56,250
4.	M/s. Sri Venkateswara Ginning & Seed Processing Plant, Sy.No.840, 7-7-971/B, Mallecheruvu, Gadwal (V&M), JogulambaGadwal District	10.12.2018 to 28.02.2020	50	250	0.5	1	140	8,75,000
5.	M.Narayana Ginning Mill,,Sy.No.854, Behind Market Yard, Ieeja Road, Gadwal (V&M), JogulambaGadwal District:	10.12.2018 to 28.02.2020	Exempted as the unit is carrying out Cotton Ginning activity.					
6.	M/s. Sri Sai Ginning and seed processing plant, Sy.No:877, Ieeja Road, Gadwal, Jogulamba Gadwal Dist	10.12.2018 to 28.02.2020	Exempted as the unit is carrying out Cotton Ginning activity.					
7.	Sri Ayyappa Swamy Cotton Ginning Mill, Sy.No:858/Aa, Near Milk ColingCenter, Gadwal, Mahaboobnagar Dist	10.12.2018 to 28.02.2020	50	250	0.5	1	201	12,56,250
8.	Sri Krishna Ginning & Seed Processing Plant, Sy. No. 149, Paramala (V), Gadwal (M), Gadwal District	10.12.2018 to 28.02.2020	Exempted as the unit is carrying out Cotton Ginning activity.					
9.	M/s. Sri Sai Hybrid Cotton Seeds Processing Unit, Sy.No.186, Kondapally Road, Gadwal (V), & (M), Jogulamba Gadwal District	10.12.2018 to 28.02.2020	50	250	0.5	1	81	5,06,250
10.	M/s. Sandeep Agri Sciences Pvt. Ltd.,Sy.No.869A, Gadwal (V&M), Gadwal District	10.12.2018 to 28.02.2020	Exempted as the unit is carrying out Cotton Ginning activity.					

11.	M/s. Sri Venkateswara Cotton Ginning & Processing Unit, Kistareddy Bangla, Godowns Bearing No.3-1-1, Kista Reddy Bangla, Gadwal (M), JogulambaGadwal District.	10.12.2018 to 28.02.2020	50	250	0.5	1	121	7,56,250
12.	M/s. YSR Seed Processing Plant, Sy.No.221KA, Ieeja Road, Mallecheruvu, Gadwal (V & M), JogulambaGadwal District	10.12.2018 to 28.02.2020	50	250	0.5	1	171	10,68,750
13.	M/s. Sree Laxmi Srinivasa Ginning Mill, Sy.no 132 & 149, Paramala (GP), Paramala (V), Gadwal (M), JogulambaGadwal District	10.12.2018 to 28.02.2020	50	250	0.5	1	81	5,06,250
14.	M/s. Aparana Cotton Traders, Sy.No 192ka2, 192ka5, 192ka6, 170Ka, Paramala (GP), Paramala (V), Gadwal (M), Gadwal District	10.12.2018	50	250	0.5	1	81	5,06,250
15.	M/s. Sree Manikanta Seed Processing Industries, Sy No 184KHA, Meelacheruvu, Kondapally Road, JogulambaGadwal District	to 28.02.2020	50	250	0.5	1	201	12,56,250
16.	M/s. Sri Laxmi Venkateshwara Seed Processing Unit, Sy.no.184 & 185, Kondapally Road, Paramala (V), Gadwal (M), Gadwal Dist.	10.12.2018	50	250	0.5	1	173	10,81,250
17.	M/s. Sree Venkateshwara Ginning & Processing Unit, Sy.No.68/PA, Ieeja (V&M), Jogulamba Gadwal District	to 28.02.2020	Exempted as the unit is carrying out Cotton Ginning activity.					
18.	M/s. Sri Sai Laxmi prasanna Ginning Mill, Sy.No: 52/A3/1&2, Ieeja (V & M), JogulambaGadwal District	10.12.2018	Exempted as the unit is carrying out Cotton Ginning activity.					
19.	M/s. Sri Balaji Ginning Mill, Sy No 888b2, Ieeja (V & M), Jogulamba Gadwal Dist	to 28.02.2020	50	250	0.5	1	171	10,68,750
20.	M/s. Sree Sai Ram Ginning and Processing Unit., Sy.no.891A, 891B, Ieeza (V & M), Jogulamba Gadwal Dist	10.12.2018	50	250	0.5	1	81	5,06,250

21.	M/s. Nageswar Reddy and others cotton Seed Ginning Mill (Sri SaiLaxmiVenkateshwara Processing Unit), Sy.No: 894/B, Medikonda Road, Ieeja, Jogulamba Gadwal Dist	to 28.02.2020	50	250	0.5	1	171	10,68,750
22.	M/s. Vigneshwara Agritech (Formerly Sri Laxmi prasanna Ginning Mill), Near Ieeja Petrol Bunk Chowrastha, Ieeja (V & M), JogulambaGadwalDist	10.12.2018 to 28.02.2020	50	250	0.5	1	112	7,00,000
23.	M/s. Image Crop Sciences Pvt. Ltd., Sy.No.412A2, Vemula (V), Itikyal (M), Gadwal District	10.12.2018 to 28.02.2020	50	250	0.5	1	81	5,06,250

11. In view of the above, it is submitted that presently, the cotton ginning and de-linting units are not in operation due to non season and the Board will ensure that the above industries to comply with all the directions / environmental norms before starting of the next season.

**Sd/-
MEMBER SECRETARY**

// T.C.F.B.O //


**SENIOR ENVIRONMENTAL ENGINEER
LEGAL, TSPCB, HEAD OFFICE, HYD.**



TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Order No. MHB-157/TSPCB/U-V/TF/2020- 910

Date:03.10.2020

Sub : M/s Ramya Industries, Sy.No 244/KA, KA(PAIKI), KHA, Mellacheruvu (V), Gadwal(M), Jogulamba Gadwal District - Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and Control of Pollution) Amendment Act, 1987 - **Levy of Environmental compensation- DIRECTIONS- Issued - Reg.**

Ref :

1. CFO order dated 09.03.2016.
2. Hon'ble NGT order dated 15.11.2019 in OA. No. 43/2019.
3. The Regional Director, Chennai, CPCB vide letter no. F.Tech/39/Legal/RDS/2019-20 - 1491, dated:01.01.2020
4. Inspection of your industry by the Joint Monitoring Committee along with petitioner on 04.12.2019
5. Hearing held on 07.02.2020 at Board office, Hyderabad.
6. Order No. MHB-157/TSPCB/U-V/TF/2020-2594, dt.04.03.2020.
7. Hearing held on 14.08.2020 at Board office, Hyderabad for assessment of EC
8. Your representation dt. 17.08.2020

1. WHEREAS, you are operating the industry located at Sy.No 244/KA, KA(PAIKI), KHA, Mellacheruvu (V), Gadwal(M), Jogulamba Gadwal District and engaged in **Cotton Ginning and cotton seed processing (De-Linting)**.
2. WHEREAS, the Board issued CFO to the unit vide order dated 09.03.2016 for Cotton Ginning and cotton seed processing (De-Linting) which is valid upto 31.01.2021.
3. WHEREAS, Sri P. Madhusudan Reddy filed a petition before the Hon'ble NGT vide OA. No. 43/2019 alleged that the cotton seed industries operating in Jogulamba Gadwal District of Telangana are causing pollution. Based on the grievances made by the petitioner, the Hon'ble NGT vide order dated November 15, 2019 Constituted a Joint Committee. Accordingly, the Committee inspected the 23 cotton Ginning & Cotton Seed processing industries in Gadwal and Ieeja Town during December, 02-05, 2019 and submitted report before the Hon'ble NGT, South Zone, Chennai.
4. WHEREAS, the above case came for hearing on 07.01.2020. The Hon'ble NGT issued following orders :

"-----"

The Telangana State Pollution Control Board (TSPCB) is directed to submit a detailed action taken report on the basis of the observations and recommendations made by the Joint Committee in respect of the erring industries including imposing of environmental compensation and if the soil is contaminated and any remedial measure is required, what steps is to be taken for removing the contamination and restore the soil back to the original condition. If they want the help of any Expert for the same, the Committee is at liberty to use the service of the Expert for this service. The Committee is directed to consider the question of remedial measure for restoration of damage if any caused and assessment of compensation and on that basis, the TSPCB is directed to take action against the erring units in accordance with law. TSPCB is also directed to submit the further action taken report as directed within a period of two months. We are not expressing any opinion regarding the consideration of the application for consent to operate or consent to establishment of the ETP. If any applications are submitted by the units, the regulating authority is at liberty to pass appropriate orders in those applications in accordance with law and pendency of this application is not bar for the same. But it must be done in accordance with law "

5. WHEREAS, you were given an opportunity for hearing before the Task Force Committee of the Board on 07.02.2020. After detailed discussions, the committee recommended that as per the directions of the Hon'ble NGT, Environmental Compensation may be assessed and imposed on the industry for the period during which the industry was non-compliant, as per the guidelines issued by CPCB. The committee further recommended to issue certain directions to comply with.

6. WHEREAS, the Board vide reference 6th cited issued certain directions to your industry to comply with.
7. WHEREAS, you were given an opportunity for hearing before the Task Force Committee of the Board on 14.08.2020 for assessment and finalization of Environmental Compensation based on the report furnished by the Regional Officer, Hyderabad. You have represented that your unit was not in operation during certain periods and requested to exempt such periods for calculations of EC.

The committee after detailed examination has carried out assessment of EC as per the CPCB guidelines and office order dt. 03.01.2019 issued by TSPCB. The detailed assessment of EC is as follows:

S.No	Date of inspection	Action Taken on inspection for violation	Day of inspection on directions and violations observed	Number of days violation	Remarks
1.	10.12.2018	The Zonal Office, Hyderabad issued directions on 22.01.2019.	12.02.2019	64 days	<ul style="list-style-type: none"> • The industry is not lifting wastewater as per the consented capacities. As per the observations, the industry land is in wet condition and ploughed the soil. • The industry has not submitted details of disposal of ETP sludge to TSDF. • The industry is not maintaining any records to assess expansion capacity. • The industry has not disposed any solid waste outside the factory premises. • The industry has not submitted the details of production, water consumption, wastewater generation, Solid waste generation and its disposal quantities
2.	12.02.2019	The CPCB has submitted industry status report to Hon'ble NGT.	05.12.2019	52 days (296 days – 244 days) The unit was not in operation from 01.03.2019 to 31.10.2019. Hence, 244 days shall be exempted for calculation.	<ul style="list-style-type: none"> • The unit has not maintained log books for production capacity, cotton seed processed, water consumption, effluent generation & disposal, Sludge and used oil generated & disposed. • The unit owns 30 acres of agricultural lands behind the unit premises, during inspection at the north east side of the unit two spots were noticed where the soil had become yellow in colour and no growth of vegetation. • In one of the area there was a water on top of the soil where effluent

					was discharged, the pH of the water was 3.35. It is clearly evident that the unit is illegally discharging acidic effluent in their own land thus causing soil & ground water pollution.
3.	05.12.2019	The CPCB has submitted industry status report to Hon'ble NGT on 06.01.2020	28.02.2020	85 days	The industries were in operation upto 28.02.2020.
Total No of days				201	

Environmental Compensation (EC) Calculation:

The following equation is used for estimating environmental compensation:

$$EC = PI \times N \times R \times S \times LF$$

Where,

- EC = Environmental Compensation in INR
- PI = Pollution Index of industrial sector
- N = Number of days of violation took place
- R = A factor in Rupees for EC
- S = Factor for scale of operation
- LF = Location factor

i. Pollution Index of industrial sector (PI):

The Board has issued Consent under Orange Category. For Orange category of industries, average pollution index is 50

ii. Number of days of violation (N):

The number of days for which violation took place is considered as the period between the day of violation observed/due date of direction's compliance and the day of compliance verified by the Board as mentioned below:

iii. Scale of operation (S):

The industry is considered as small scale as per consent issued by Board. The scale of operation (S) for EC estimation is considered as 0.5.

iv. Location factor (LF):

The industry is located at Gadwal (M), Jogulamba District district and the total population located within 05 kms distance from the Gadwal Municipal boundary if the city is 70766 population and above. Thus location factor (LF) is considered as 1 for EC estimation.

v. Factor in Rupees (R) (Rs):

As per the environmental compensation estimation guidelines, factor of rupees may be considered as Rs 250/- for estimating environmental compensation.

After detailed discussion and careful consideration of the material facts of the case and based on CPCB guidelines and as per Board Office order dt:03.01.2020 issued on modalities / methodology of assessing, imposing and utilization of environmental compensation from the polluting units in the State of Telangana has arrived at the following and recommended to impose environmental compensation to the industry.

Total nos. of days of violation (N) as 201 days, Pollution Index of industrial sector (PI) as 50, Scale of Operation (S) as 0.5, Location Factor (LF) as 1 and Factor of Rupees (R) as Rs. 250/-.

In view of the above, the environmental compensation is finalized as:

$$EC = 50 \times 201 \times 250 \times 0.5 \times 1 = \text{Rs. } 12,56,250/-$$



TELANGANA STATE POLLUTION CONTROL BOARD

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BY REGD. POST WITH ACK. DUE

Order No. MHB-157/TSPCB/U-V/TF/2020- 895

Date:03.10.2020

Sub : M/s NAKR Processing Unit, S.No.174/KA, 175/5, Paramala (V), Ieeja Road, Gadwal (M), Jogulamba Gadwal District - Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and control of Pollution) Amendment Act, 1987 - **Levy of Environmental compensation-DIRECTIONS- Issued - Reg.**

Ref : 1. CFO order dated 15.12.2015.
2. Hon'ble NGT order dated 15.11.2019 in OA. No. 43/2019.
3. The Regional Director, Chennai, CPCB vide letter no. F.Tech/39/Legal/RDS/2019-20 - 1491, dated:01.01.2020
4. Inspection of your industry by the Joint Monitoring Committee along with petitioner on 04.12.2019.
5. Hearing held on 07.02.2020 at Board office, Hyderabad
6. Order No. MHB-157/TSPCB/U-V/TF/2020-2592, dt.04.03.2020.
7. Hearing held on 14.08.2020 at Board office, Hyderabad for assessment of EC
8. Your representation dt. 17.08.2020

1. WHEREAS, you are operating the industry located at S.No.174/KA, 175/5, Paramala (V), Ieeja Road, Gadwal (M), Jogulamba Gadwal District and engaged in **Ginning & seed processing (De-linting) activity**.
2. WHEREAS, the Board issued CFO to the unit vide order dated 15.12.2015 which is valid upto 31.01.2021.
3. WHEREAS, Sri P. Madhusudan Reddy filed a petition before the Hon'ble NGT vide OA. No. 43/2019 alleged that the cotton seed industries operating in Jogulamba Gadwal District of Telangana are causing pollution. Based on the grievances made by the petitioner, the Hon'ble NGT vide order dated November 15, 2019 Constituted a Joint Committee. Accordingly, the Committee inspected the 23 cotton Ginning & Cotton Seed processing industries in Gadwal and Ieeja Town during December, 02-05, 2019 and submitted report before the Hon'ble NGT, South Zone, Chennai.
4. WHEREAS, the above case came for hearing on 07.01.2020. The Hon'ble NGT issued following orders :

"-----"

The Telangana State Pollution Control Board (TSPCB) is directed to submit a detailed action taken report on the basis of the observations and recommendations made by the Joint Committee in respect of the erring industries including imposing of environmental compensation and if the soil is contaminated and any remedial measure is required, what steps is to be taken for removing the contamination and restore the soil back to the original condition. If they want the help of any Expert for the same, the Committee is at liberty to use the service of the Expert for this service. The Committee is directed to consider the question of remedial measure for restoration of damage if any caused and assessment of compensation and on that basis, the TSPCB is directed to take action against the erring units in accordance with law. TSPCB is also directed to submit the further action taken report as directed within a period of two months. We are not expressing any opinion regarding the consideration of the application for consent to operate or consent to establishment of the ETP. If any applications are submitted by the units, the regulating authority is at liberty to pass appropriate orders in those applications in accordance with law and pendency of this application is not bar for the same. But it must be done in accordance with law "

5. WHEREAS, you were given an opportunity for hearing before the Task Force Committee of the Board on 07.02.2020. After detailed discussions, the committee recommended that as per the directions of the Hon'ble NGT, Environmental Compensation may be assessed and imposed on the industry for the period during which the industry was non-compliant, as per the guidelines issued by CPCB. The committee further recommended to issue certain directions to comply with.

6. WHEREAS, the Board vide reference 6th cited issued certain directions to your industry to comply with.
7. WHEREAS, you were given an opportunity for hearing before the Task Force Committee of the Board on 14.08.2020 for assessment and finalization of Environmental Compensation based on the report furnished by the Regional Officer, Hyderabad. You have represented that your unit was not in operation during certain periods and requested to exempt such periods for calculations of EC.

The committee after detailed examination has carried out assessment of EC as per the CPCB guidelines and office order dt. 03.01.2019 issued by TSPCB. The detailed assessment of EC is as follows:

S.No	Date of inspection	Action Taken on inspection for violation	Day of inspection on directions and violations observed	Number of days violation	Remarks
1.	10.12.2018	The Zonal Office, Hyderabad issued directions on 22.01.2019.	12.02.2019	64 days	<ul style="list-style-type: none"> • The Joint committee observed that the industry has disposed 10 KL in the month of Feb 2019. As per the consent, the industry generates 60 KL per month. The Joint committee reported that the unit has not completely disposed the acidic effluents to M/s JETL and has illegally discharged to the land. • The industry has not submitted details of disposal of ETP sludge to TSDF. • The industry is not maintaining any records to assess expansion capacity • The industry has not submitted the details of production, water consumption, wastewater generation, Solid waste generation and its disposal quantities.
2.	12.02.2019	The CPCB has submitted industry status report to Hon'ble NGT.	05.12.2019	<p>22 days (296 days – 274 days)</p> <p>The unit was not in operation from 01.03.2019 to 31.10.2019 and the unit represented that they have not operate during November 2019 and furnished Electricity bills. Hence, 274 days shall be exempted for calculation.</p>	<ul style="list-style-type: none"> • As per the consent the unit generates 60 KL per month, it is evident that the unit has not completely disposed the acidic effluent to JETL and has illegally discharged to the land. • During inspection one bore well and one soil sample was collected near the ETP. • The unit has not maintained log books for production capacity, cotton seed processed, water consumption, effluent generation & disposal, sludge and used oil generated & disposed. The unit has not provided any toilet facilities for the workers and the open defecation was observed in the unit and near the ETP area.

3.	05.12.20 19	The CPCB has submitted industry status report to Hon'ble NGT on 06.01.2020	28.02.2020	85 days	The industries were in operation upto 28.02.2020.
Total No of days				171	

Environmental Compensation (EC) Calculation:

The following equation is used for estimating environmental compensation:

$$EC = PI \times N \times R \times S \times LF$$

Where,

EC = Environmental Compensation in INR

PI = Pollution Index of industrial sector

N = Number of days of violation took place

R = A factor in Rupees for EC

S = Factor for scale of operation

LF = Location factor

i. Pollution Index of industrial sector (PI):

The Board has issued Consent under Orange Category. For Orange category of industries, average pollution index is 50

ii. Number of days of violation (N):

The number of days for which violation took place is considered as the period between the day of violation observed/due date of direction's compliance and the day of compliance verified by the Board as mentioned below:

iii. Scale of operation (S):

The industry is considered as small scale as per consent issued by Board. The scale of operation (S) for EC estimation is considered as 0.5.

iv. Location factor (LF):

The industry is located at Gadwal (M), Jogulamba District district and the total population located within 05 kms distance from the Gadwal Municipal boundary if the city is 70766 population and above. Thus location factor (LF) is considered as 1 for EC estimation.

v. Factor in Rupees (R) (Rs):

As per the environmental compensation estimation guidelines, factor of rupees may be considered as Rs 250/- for estimating environmental compensation.

After detailed discussion and careful consideration of the material facts of the case and based on CPCB guidelines and as per Board Office order dt:03.01.2020 issued on modalities / methodology of assessing, imposing and utilization of environmental compensation from the polluting units in the State of Telangana has arrived at the following and recommended to impose environmental compensation to the industry.

Total nos. of days of violation (N) as 171 days, Pollution Index of industrial sector (PI) as 50, Scale of Operation (S) as 0.5, Location Factor (LF) as 1 and Factor of Rupees (R) as Rs. 250/-.

In view of the above, the environmental compensation is finalized as:

$$EC = 50 \times 171 \times 250 \times 0.5 \times 1 = \text{Rs. } 10,68,750/-$$

8. After careful consideration of material facts of the case, the Board hereby issues following directions to your industry :

- i. **The industry shall deposit Rs. 10,68,750/- towards Environmental Compensation within one week.**
- ii. The industry shall treat the effluents generated in their own ETP and the treated effluents shall meet the discharge standards stipulated by the Board..
- iii. The industry shall dispose the contaminated soil to TSDF immediately.
- iv. The industry shall not cause any air pollution / dust nuisance to the surrounding environment.

- v. The industry has submit monthly records of production, water consumption, waste water generation & Solid waste generation and its disposal quantities at RO-Hyderabad immediately.
- 9. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.
- 10. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 directing closure of the industry in the interest of Public Health and Environment, without further notice/hearing.

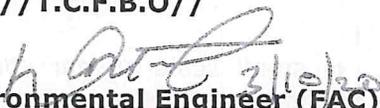
**Sd/-
MEMBER SECRETARY**

**To
M/s NAKR Processing Unit,
S.No.174/KA, 175/5, Paramala (V), Ieeja Road,
Gadwal (M), Jogulamba Gadwal District**

Copy to :

- 1. The JCEE, ZO-Hyderabad for information and necessary action..
- ✓ 2. The EE, RO, Hyderabad for information and necessary action.
- 3. Concerned file.

//T.C.F.B.O//


**Senior Environmental Engineer (FAC)
(UH - V)**



TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Order No. MHB-157/TSPCB/U-V/TF/2020- 908

Date:03.10.2020

Sub : M/s Sri Laxmi Venkataramana Ginning & Processing, Sy.No.170/K, Paramala (V), Ieeja Road, Gadwal, (V&M), Jogulamba Gadwal District - - Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and control of Pollution) Amendment Act, 1987 - **Levy of Environmental compensation-DIRECTIONS- Issued - Reg.**

Ref : 1. CFO order dated 14.12.2015.
2. Hon'ble NGT order dated 15.11.2019 in OA. No. 43/2019.
3. The Regional Director, Chennai, CPCB vide letter no. F.Tech/39/Legal/RDS/2019-20 - 1491, dated:01.01.2020
4. Inspection of your industry by the Joint Monitoring Committee along with petitioner on 04.12.2019.
5. Hearing held on 07.02.2020 at Board office, Hyderabad.
6. Order No. MHB-157/TSPCB/U-V/TF/2020-2601, dt.04.03.2020.
7. Hearing held on 14.08.2020 at Board office, Hyderabad for assessment of EC
8. Your representation dt. 17.08.2020.

1. WHEREAS, you are operating the industry located at Sy.No.170/K, Paramala (V), Ieeja Road, Gadwal, (V&M), Jogulamba Gadwal District and engaged in Ginning & seed processing (De-linting) activity.
2. WHEREAS, the Board issued CFO to the unit vide order dated 14.12.2015 which is valid upto 28.02.2021.
3. WHEREAS, Sri P. Madhusudan Reddy filed a petition before the Hon'ble NGT vide OA. No. 43/2019 alleged that the cotton seed industries operating in Jogulamba Gadwal District of Telangana are causing pollution. Based on the grievances made by the petitioner, the Hon'ble NGT vide order dated November 15, 2019 Constituted a Joint Committee. Accordingly, the Committee inspected the 23 cotton Ginning & Cotton Seed processing industries in Gadwal and Ieeja Town during December, 02-05, 2019 and submitted report before the Hon'ble NGT, South Zone, Chennai.
4. WHEREAS, the above case came for hearing on 07.01.2020. The Hon'ble NGT issued following orders :

"-----"

The Telangana State Pollution Control Board (TSPCB) is directed to submit a detailed action taken report on the basis of the observations and recommendations made by the Joint Committee in respect of the erring industries including imposing of environmental compensation and if the soil is contaminated and any remedial measure is required, what steps is to be taken for removing the contamination and restore the soil back to the original condition. If they want the help of any Expert for the same, the Committee is at liberty to use the service of the Expert for this service. The Committee is directed to consider the question of remedial measure for restoration of damage if any caused and assessment of compensation and on that basis, the TSPCB is directed to take action against the erring units in accordance with law. TSPCB is also directed to submit the further action taken report as directed within a period of two months. We are not expressing any opinion regarding the consideration of the application for consent to operate or consent to establishment of the ETP. If any applications are submitted by the units, the regulating authority is at liberty to pass appropriate orders in those applications in accordance with law and pendency of this application is not bar for the same. But it must be done in accordance with law "

5. WHEREAS, you were given an opportunity for hearing before the Task Force Committee of the Board on 07.02.2020. After detailed discussions, the committee recommended that as per the directions of the Hon'ble NGT, Environmental Compensation may be assessed and imposed on the industry for the period during which the industry was non-compliant, as per the guidelines issued by CPCB. The committee further recommended to issue certain directions to comply with.

6. WHEREAS, the Board vide reference 6th cited issued certain directions to your industry to comply with.
7. WHEREAS, you were given an opportunity for hearing before the Task Force Committee of the Board on 14.08.2020 for assessment and finalization of Environmental Compensation based on the report furnished by the Regional Officer, Hyderabad. You have represented that your unit was not in operation during certain periods and requested to exempt such periods for calculations of EC.

The committee noted that an OA No. 43 OF 2019 was filed by P Madhusudhan Reddy before Hon'ble NGT (SZ), Chennai on 01. 10.2019. The above OA came up for hearing before the Hon'ble NGT on 15.11.2019. The Hon'ble NGT vide order dated 15.11.2019 constituted a committee with Members of CPCB, TSPCB and District Collector, Jogulamba Gadwal District. The committee was directed to inspect the units in Question, before the season is over. Accordingly, the joint committee inspected the 23 industries during December 02 - 05, 2019 and submitted the report to the Hon'ble NGT with a recommendation that TSPCB to levy Environmental Compensation for violating consent conditions and not complying the directions issued on 22.01.2019.

The Number of days of violation is considered for a period from the directions issued by the Board vide order dated 22.01.2019. It is also reported that the industries are operated seasonally and are operated during the period from November to February every year. The details of number of days of violation may be taken as follows:

The committee after detailed examination has carried out assessment of EC as per the CPCB guidelines and office order dt. 03.01.2019 issued by TSPCB. The detailed assessment of EC is as follows:

S.No	Date of inspection	Action Taken on inspection for violation	Day of inspection on directions and violations observed	Number of days violation	Remarks
1.	10.12.2018	The Zonal Office, Hyderabad issued directions on 22.01.2019.	12.02.2019	64 days	<ul style="list-style-type: none"> • The industry has not submitted details of disposal of ETP sludge to TSDF. • The industry is not maintaining any records to assess expansion capacity. • The industry has not submitted the details of production, water consumption, wastewater generation, Solid waste generation and its disposal quantities.
2.	12.02.2019	The CPCB has submitted industry status report to Hon'ble NGT.	05.12.2019	52 days (296 days - 244 days) The unit was not in operation from 01.03.2019 to 31.10.2019. Hence, 244 days shall be exempted for calculation.	<ul style="list-style-type: none"> • During inspection it was noticed that the unit has illegally discharged the acidic effluent to the agricultural fields which is opposite to the unit. Which supports that the unit is not sending entire effluent to JETL for further treatment and disposal. • During inspection one bore well sample and one soil sample in the area where acidic effluent was discharged were collected. • The unit has not maintained log books for production capacity, cotton seed processed, water consumption, effluent sent to JETL, Sludge and used oil generated & disposed.

3.	05.12.20 19	The CPCB has submitted industry status report to Hon'ble NGT on 06.01.2020	28.02.2020	85 days	The industries were in operation upto 28.02.2020.
Total No of days				201	

Environmental Compensation (EC) Calculation:

The following equation is used for estimating environmental compensation:

$$EC = PI \times N \times R \times S \times LF$$

Where,

EC = Environmental Compensation in INR

PI = Pollution Index of industrial sector

N = Number of days of violation took place

R = A factor in Rupees for EC

S = Factor for scale of operation

LF = Location factor

i. Pollution Index of industrial sector (PI):

The Board has issued Consent under Orange Category. For Orange category of industries, average pollution index is 50

ii. Number of days of violation (N):

The number of days for which violation took place is considered as the period between the day of violation observed/due date of direction's compliance and the day of compliance verified by the Board as mentioned below:

iii. Scale of operation (S):

The industry is considered as small scale as per consent issued by Board. The scale of operation (S) for EC estimation is considered as 0.5.

iv. Location factor (LF):

The industry is located at Gadwal (M), Jogulamba District district and the total population located within 05 kms distance from the Gadwal Municipal boundary if the city is 70766 population and above. Thus location factor (LF) is considered as 1 for EC estimation.

v. Factor in Rupees (R) (Rs):

As per the environmental compensation estimation guidelines, factor of rupees may be considered as Rs 250/- for estimating environmental compensation.

After detailed discussion and careful consideration of the material facts of the case and based on CPCB guidelines and as per Board Office order dt:03.01.2020 issued on modalities / methodology of assessing, imposing and utilization of environmental compensation from the polluting units in the State of Telangana has arrived at the following and recommended to impose environmental compensation to the industry.

Total nos. of days of violation (N) as 201 days, Pollution Index of industrial sector (PI) as 50, Scale of Operation (S) as 0.5, Location Factor (LF) as 1 and Factor of Rupees (R) as Rs. 250/-.

In view of the above, the environmental compensation is finalized as:

$$EC = 50 \times 201 \times 250 \times 0.5 \times 1 = \text{Rs. } 12,56,250/-$$

8. After careful consideration of material facts of the case, the Board hereby issues following directions to your industry :

- i. **The industry shall deposit Rs. 12,56,250/- towards Environmental Compensation within one week.**
- ii. The industry shall treat the effluents generated in their own ETP and the treated effluents shall meet the discharge standards stipulated by the Board..

- iii. The industry shall dispose the contaminated soil to TSDF immediately.
 - iv. The industry shall not cause any air pollution / dust nuisance to the surrounding environment.
 - v. The industry has submit monthly records of production, water consumption, waste water generation & Solid waste generation and its disposal quantities at RO-Hyderabad immediately.
9. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.
10. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 directing closure of the industry in the interest of Public Health and Environment, without further notice/hearing.

**Sd/-
MEMBER SECRETARY**

To
M/s Sri Laxmi Venkataramana Ginning & Processing,
Sy.No.170/K, Paramala (V), Ieeja Road,
Gadwal, (V&M), Jogulamba Gadwal District

//T.C.F.B.O//

Senior Environmental Engineer (FAC)
(UH - V)



TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Order No. MHB-157/TSPCB/U-V/TF/2020- 896

Date:03.10.2020

Sub : M/s Sri Venkateswara Ginning & Seed Processing Plant, Sy.No.840, 7-7-971/B, Mellacheruvu, Gadwal (V&M), Jogulamba Gadwal District - Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and control of Pollution) Amendment Act, 1987 - **Levy of Environmental compensation- DIRECTIONS- Issued - Reg.**

Ref : 1. CFO order dated 09.12.2016.
2. Hon'ble NGT order dated 15.11.2019 in OA. No. 43/2019.
3. The Regional Director, Chennai, CPCB vide letter no. F.Tech/39/Legal/RDS/2019-20 - 1491, dated:01.01.2020
4. Inspection of your industry by the Joint Monitoring Committee along with petitioner on 05.12.2019.
5. Hearing held on 07.02.2020 at Board office, Hyderabad.
6. Order No. MHB-157/TSPCB/U-V/TF/2020-2608, dt.04.03.2020.
7. Hearing held on 14.08.2020 at Board office, Hyderabad for assessment of EC
8. Your representation dt. 17.08.2020

1. WHEREAS, you are operating the industry located at Sy.No.840, 7-7-971/B, Mellacheruvu, Gadwal (V&M), Jogulamba Gadwal District and engaged in Ginning & seed processing (De-linting) activity.
2. WHEREAS, the Board issued CFO to the unit vide order dated 09.12.2016 which is valid upto 31.01.2021.
3. WHEREAS, Sri P. Madhusudan Reddy filed a petition before the Hon'ble NGT vide OA. No. 43/2019 alleged that the cotton seed industries operating in Jogulamba Gadwal District of Telangana are causing pollution. Based on the grievances made by the petitioner, the Hon'ble NGT vide order dated November 15, 2019 Constituted a Joint Committee. Accordingly, the Committee inspected the 23 cotton Ginning & Cotton Seed processing industries in Gadwal and Ieeja Town during December, 02-05, 2019 and submitted report before the Hon'ble NGT, South Zone, Chennai.
4. WHEREAS, the above case came for hearing on 07.01.2020. The Hon'ble NGT issued following orders :

"-----"

The Telangana State Pollution Control Board (TSPCB) is directed to submit a detailed action taken report on the basis of the observations and recommendations made by the Joint Committee in respect of the erring industries including imposing of environmental compensation and if the soil is contaminated and any remedial measure is required, what steps is to be taken for removing the contamination and restore the soil back to the original condition. If they want the help of any Expert for the same, the Committee is at liberty to use the service of the Expert for this service. The Committee is directed to consider the question of remedial measure for restoration of damage if any caused and assessment of compensation and on that basis, the TSPCB is directed to take action against the erring units in accordance with law. TSPCB is also directed to submit the further action taken report as directed within a period of two months. We are not expressing any opinion regarding the consideration of the application for consent to operate or consent to establishment of the ETP. If any applications are submitted by the units, the regulating authority is at liberty to pass appropriate orders in those applications in accordance with law and pendency of this application is not bar for the same. But it must be done in accordance with law "

5. WHEREAS, you were given an opportunity for hearing before the Task Force Committee of the Board on 07.02.2020. After detailed discussions, the committee recommended that as per the directions of the Hon'ble NGT, Environmental Compensation may be assessed and imposed on the industry for the period during which the industry was non-compliant, as per the guidelines issued by CPCB. The committee further recommended to issue certain directions to comply with.
6. WHEREAS, the Board vide reference 6th cited issued certain directions to your industry to comply with.

7. WHEREAS, you were given an opportunity for hearing before the Task Force Committee of the Board on 14.08.2020 for assessment and finalization of Environmental Compensation based on the report furnished by the Regional Officer, Hyderabad. You have represented that your unit was not in operation during certain periods and requested to exempt such periods for calculations of EC.

The committee after detailed examination has carried out assessment of EC as per the CPCB guidelines and office order dt. 03.01.2019 issued by TSPCB. The detailed assessment of EC is as follows:

S.No	Date of inspection	Action Taken on inspection for violation	Day of inspection on directions and violations observed	Number of days violation	Remarks
1.	10.12.2018	The Zonal Office, Hyderabad issued directions on 22.01.2019.	12.02.2019	64 days	<ul style="list-style-type: none"> The industry's TSDF Membership Expired on 25.02.2017. Subsequently, the industry has not extended the TSDF membership. The industry has not submitted details of disposal of ETP sludge to TSDF. The industry has not submitted JETL membership and manifest copies of disposal details The industry is not maintaining any records to assess expansion capacity The industry has not disposed any solid waste outside the factory premises. The industry has not submitted the details of production, water consumption, wastewater generation, Solid waste generation and its disposal quantities. The industry has not provided separate shed with concreted floor for storage of Sulphuric Acid.
2.	12.02.2019	The CPCB has submitted industry status report to Hon'ble NGT.	05.12.2019	17 days (296 days – 279 days) The unit was not in operation from 01.03.2019 to 31.10.2019. The industry submitted representation that the unit was not in operation during Nov and Dec, 2019 and submitted power bills.	<ul style="list-style-type: none"> As per the manifest copies of JETL, the unit has sent 20 KL in January, 2015, 10 KL in February, 2015 and 10 KL in February 2018. The unit has not sent effluents in 2016 & 2017. As per the consent, the unit generates 60 KL of acidic effluent per month but the quantity of effluent sent to JETL is 1% of the total effluent generation. This clearly indicates that has discharged acidic effluent to land and causing soil & ground water pollution. During inspection it was noticed that the area adjacent to the ETP and the area behind the unit premises was slightly yellow in colour and

				Hence, 279 days shall be exempted for calculation.	deposits of salts were observed. It confirms that the unit has discharged effluent in that area. Two soil samples was collected from that area. <ul style="list-style-type: none"> The unit has no bore well inside the unit, through tankers the water is brought from the nearby bore wells and river. The unit has not maintained log books for production capacity, cotton seed processed, water consumption, effluent generated & discharged, Sludge and used oil generated & disposed.
3.	05.12.2019	The CPCB has submitted industry status report to Hon'ble NGT on 06.01.2020	28.02.2020	59 days The industry submitted representation that the unit was not in operation during Nov and Dec, 2019 and submitted power bills	The industries were in operation upto 28.02.2020.
Total No of days				140	

Environmental Compensation (EC) Calculation:

The following equation is used for estimating environmental compensation:

$$EC = PI \times N \times R \times S \times LF$$

Where,

EC = Environmental Compensation in INR
PI = Pollution Index of industrial sector
N = Number of days of violation took place
R = A factor in Rupees for EC
S = Factor for scale of operation
LF = Location factor

i. Pollution Index of industrial sector (PI):

The Board has issued Consent under Orange Category. For Orange category of industries, average pollution index is 50

ii. Number of days of violation (N):

The number of days for which violation took place is considered as the period between the day of violation observed/due date of direction's compliance and the day of compliance verified by the Board as mentioned below:

iii. Scale of operation (S):

The industry is considered as small scale as per consent issued by Board. The scale of operation (S) for EC estimation is considered as 0.5.

iv. Location factor (LF):

The industry is located at Gadwal (M), Jogulamba District district and the total population located within 05 kms distance from the Gadwal Municipal boundary if the city is 70766 population and above. Thus location factor (LF) is considered as 1 for EC estimation.

v. Factor in Rupees (R) (Rs):

As per the environmental compensation estimation guidelines, factor of rupees may be considered as Rs 250/- for estimating environmental compensation.

After detailed discussion and careful consideration of the material facts of the case and based on CPCB guidelines and as per Board Office order dt:03.01.2020 issued on modalities / methodology of assessing, imposing and utilization of environmental compensation from the polluting units in the State of Telangana has arrived at the following and recommended to impose environmental compensation to the industry.

Total nos. of days of violation (**N**) as 201 days, Pollution Index of industrial sector (**PI**) as 50, Scale of Operation (**S**) as 0.5, Location Factor (**LF**) as 1 and Factor of Rupees (**R**) as Rs. 250/-.

In view of the above, the environmental compensation is finalized as:

$$EC = 50 \times 140 \times 250 \times 0.5 \times 1 = \text{Rs. } 8,75,000/-$$

8. **After careful consideration of material facts of the case, the Board hereby issues following directions to your industry :**

- i. **The industry shall deposit Rs.8,75,000/- towards Environmental Compensation within one week.**
- ii. The industry shall treat the effluents generated in their own ETP and the treated effluents shall meet the discharge standards stipulated by the Board..
- iii. The industry shall dispose the contaminated soil to TSDF immediately.
- iv. The industry shall not cause any air pollution / dust nuisance to the surrounding environment.
- v. The industry has submit monthly records of production, water consumption, waste water generation & Solid waste generation and its disposal quantities at RO-Hyderabad immediately.

9. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

10. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 directing closure of the industry in the interest of Public Health and Environment, without further notice/hearing.

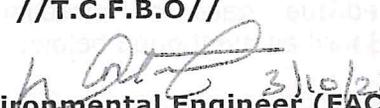
Sd/-
MEMBER SECRETARY

To
**M/s Sri Venkateswara Ginning & Seed Processing Plant,
Sy.No.840, 7-7-971/B, Mellacheruvu, Gadwal (V&M),
Jogulamba Gadwal District**

Copy to :

1. The JCEE, ZO-Hyderabad for information and necessary action..
2. The EE, RO, Hyderabad for information and necessary action.
3. Concerned file.

//T.C.F.B.O//


Senior Environmental Engineer (FAC)
(UH - V)



TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Order No. MHB-157/TSPCB/U-V/TF/2020- 902

Date:03.10.2020

Sub : M/s Sri Ayyappa Swamy Cotton Ginning Mill Sy.No.858/AA, Near Milk Cooling Centre, Gadwal (V&M), Jogulamba Gadwal District – Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and control of Pollution) Amendment Act, 1987 – **Levy of Environmental compensation- DIRECTIONS- Issued – Reg.**

Ref : 1. CFO order dated 09.03.2016.
2. Hon'ble NGT order dated 15.11.2019 in OA. No. 43/2019.
3. The Regional Director, Chennai, CPCB vide letter no. F.Tech/39/Legal/RDS/2019-20 – 1491, dated:01.01.2020
4. Inspection of your industry by the Joint Monitoring Committee along with petitioner on 05.12.2019.
5. Hearing held on 07.02.2020 at Board office, Hyderabad.
6. Order No. MHB-157/TSPCB/U-V/TF/2020-2596, dt.04.03.2020.
7. Hearing held on 14.08.2020 at Board office, Hyderabad for assessment of EC
8. Your representation dt. 17.08.2020.

1. WHEREAS, you are operating the industry located at Sy.No.858/AA, Near Milk Cooling Centre, Gadwal (V&M), Jogulamba Gadwal District and engaged in **Ginning & seed processing (De-linting) activity**. The unit falls under Orange Category (Small) of industries.
2. WHEREAS, the Board issued CFO to the unit vide order dated 09.03.2016 which is valid upto 31.01.2021.
3. WHEREAS, Sri P. Madhusudan Reddy filed a petition before the Hon'ble NGT vide OA. No. 43/2019 alleged that the cotton seed industries operating in Jogulamba Gadwal District of Telangana are causing pollution. Based on the grievances made by the petitioner, the Hon'ble NGT vide order dated November 15, 2019 Constituted a Joint Committee. Accordingly, the Committee inspected the 23 cotton Ginning & Cotton Seed processing industries in Gadwal and Ieeja Town during December, 02-05, 2019 and submitted report before the Hon'ble NGT, South Zone, Chennai.
4. WHEREAS, the above case came for hearing on 07.01.2020. The Hon'ble NGT issued following orders :

"-----"

The Telangana State Pollution Control Board (TSPCB) is directed to submit a detailed action taken report on the basis of the observations and recommendations made by the Joint Committee in respect of the erring industries including imposing of environmental compensation and if the soil is contaminated and any remedial measure is required, what steps is to be taken for removing the contamination and restore the soil back to the original condition. If they want the help of any Expert for the same, the Committee is at liberty to use the service of the Expert for this service. The Committee is directed to consider the question of remedial measure for restoration of damage if any caused and assessment of compensation and on that basis, the TSPCB is directed to take action against the erring units in accordance with law. TSPCB is also directed to submit the further action taken report as directed within a period of two months. We are not expressing any opinion regarding the consideration of the application for consent to operate or consent to establishment of the ETP. If any applications are submitted by the units, the regulating authority is at liberty to pass appropriate orders in those applications in accordance with law and pendency of this application is not bar for the same. But it must be done in accordance with law "

5. WHEREAS, you were given an opportunity for hearing before the Task Force Committee of the Board on 07.02.2020. After detailed discussions, the committee recommended that as per the directions of the Hon'ble NGT, Environmental Compensation may be assessed and imposed on the industry for the period during which the industry was non-compliant, as per the guidelines issued by CPCB. The committee further recommended to issue certain directions to comply with.

6. WHEREAS, the Board vide reference 6th cited issued certain directions to your industry to comply with.
7. WHEREAS, you were given an opportunity for hearing before the Task Force Committee of the Board on 14.08.2020 for assessment and finalization of Environmental Compensation based on the report furnished by the Regional Officer, Hyderabad. You have represented that your unit was not in operation during certain periods and requested to exempt such periods for calculations of EC.

The committee after detailed examination has carried out assessment of EC as per the CPCB guidelines and office order dt. 03.01.2019 issued by TSPCB. The detailed assessment of EC is as follows:

S.No	Date of inspection	Action Taken on inspection for violation	Day of inspection on directions and violations observed	Number of days violation	Remarks
1.	10.12.2018	The Zonal Office, Hyderabad issued directions on 22.01.2019.	12.02.2019	64 days	The industry has not submitted under taking on Rs.100/- stamp paper stating that they will stop the De-linting activity.
2.	12.02.2019	The CPCB has submitted industry status report to Hon'ble NGT.	05.12.2019	52 days (296 days - 244 days) The unit was not in operation from 01.03.2019 to 05.12.2019. Hence, 244 days shall be exempted for calculation.	<ul style="list-style-type: none"> • The TSPCB officials informed that last season de-linting activity was not carried out and TSPCB had issued direction to the unit on January 22, 2019 to submit undertaking on Rs.100/- stamp paper that de-linting activity shall be completely stopped and shall continue only ginning activity for cotton within 15 days to TSPCB, Zonal Office, Hyderabad. But, the unit has not submitted any undertaking to TSPCB. • The unit has not taken any agreement with M/s JETL and TSDF for disposing effluent & solid waste for further treatment & disposal. • This clearly shows that the unit has discharged entire acidic effluent generated to land thus causing soil & ground water pollution. • The unit has not maintained log books for production capacity, cotton seed processed, water consumption, effluent generated & discharged, sludge and used oil generated & disposed.
3.	05.12.2019	The CPCB has submitted industry status report to Hon'ble NGT on 06.01.2020	28.02.2020	85 days	The industries were in operation upto 28.02.2020.
Total No of days				201	

Environmental Compensation (EC) Calculation:

The following equation is used for estimating environmental compensation:

$$EC = PI \times N \times R \times S \times LF$$

Where,

EC = Environmental Compensation in INR
PI = Pollution Index of industrial sector
N = Number of days of violation took place
R = A factor in Rupees for EC
S = Factor for scale of operation
LF = Location factor

i. Pollution Index of industrial sector (PI):

The Board has issued Consent under Orange Category. For Orange category of industries, average pollution index is 50

ii. Number of days of violation (N):

The number of days for which violation took place is considered as the period between the day of violation observed/due date of direction's compliance and the day of compliance verified by the Board as mentioned below:

iii. Scale of operation (S):

The industry is considered as small scale as per consent issued by Board. The scale of operation (S) for EC estimation is considered as 0.5.

iv. Location factor (LF):

The industry is located at Gadwal (M), Jogulamba District district and the total population located within 05 kms distance from the Gadwal Municipal boundary if the city is 70766 population and above. Thus location factor (LF) is considered as 1 for EC estimation.

v. Factor in Rupees (R) (Rs):

As per the environmental compensation estimation guidelines, factor of rupees may be considered as Rs 250/- for estimating environmental compensation.

After detailed discussion and careful consideration of the material facts of the case and based on CPCB guidelines and as per Board Office order dt:03.01.2020 issued on modalities / methodology of assessing, imposing and utilization of environmental compensation from the polluting units in the State of Telangana has arrived at the following and recommended to impose environmental compensation to the industry.

Total nos. of days of violation (N) as 201 days, Pollution Index of industrial sector (PI) as 50, Scale of Operation (S) as 0.5, Location Factor (LF) as 1 and Factor of Rupees (R) as Rs. 250/-.

In view of the above, the environmental compensation is finalized as:

$$EC = 50 \times 201 \times 250 \times 0.5 \times 1 = \text{Rs. } 12,56,250/-$$

8. After careful consideration of material facts of the case, the Board hereby issues following directions to your industry :

- i. The industry shall deposit Rs. 12,56,250/- towards Environmental Compensation within one week.**
- ii. The industry shall treat the effluents generated in their own ETP and the treated effluents shall meet the discharge standards stipulated by the Board..
- iii. The industry shall dispose the contaminated soil to TSDF immediately.
- iv. The industry shall not cause any air pollution / dust nuisance to the surrounding environment.
- v. The industry has submit monthly records of production, water consumption, waste water generation & Solid waste generation and its disposal quantities at RO-Hyderabad immediately.

9. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

10. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 directing closure of the industry in the interest of Public Health and Environment, without further notice/hearing.

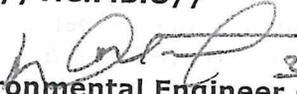
Sd/-
MEMBER SECRETARY

To
M/s Sri Ayyappa Swamy Cotton Ginning Mill,
Sy.No.858/AA, Near Milk Cooling Centre,
Gadwal (V&M), Jogulamba Gadwal District

Copy to :

- ✓ 1. The JCEE, ZO-Hyderabad for information and necessary action..
2. The EE, RO, Hyderabad for information and necessary action.
3. Concerned file.

//T.C.F.B.O//


Senior Environmental Engineer (FAC) 31/10/20
(UH - V)





TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Order No. MHB-157/TSPCB/U-V/TF/2020- 897

Date:03.10.2020

Sub : M/s Sri Sai Hybrid Cotton Seeds Processing Unit Sy.No.186, Kondapally Road, Gadwal (V&M), Jogulamba Gadwal District - Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and control of Pollution) Amendment Act, 1987 - **Levy of Environmental compensation- DIRECTIONS- Issued - Reg.**

Ref : 1. CFO order dated 27.10.2017.
2. Hon'ble NGT order dated 15.11.2019 in OA. No. 43/2019.
3. The Regional Director, Chennai, CPCB vide letter no. F.Tech/39/Legal/RDS/2019-20 - 1491, dated:01.01.2020
4. Inspection of your industry by the Joint Monitoring Committee along with petitioner on 04.12.2019.
5. Hearing held on 07.02.2020 at Board office, Hyderabad.
6. Order No. MHB-157/TSPCB/U-V/TF/2020-2607, dt.04.03.2020.
7. Hearing held on 14.08.2020 at Board office, Hyderabad for assessment of EC
8. Your representation dt. 17.08.2020

1. WHEREAS, you are operating the industry located at Sy.No.186, Kondapally Road, Gadwal (V), & (M), Jogulamba Gadwal District and engaged in cotton seed processing (De-linting) activity. The unit falls under Orange Category (Micro) of industries.
2. WHEREAS, the Board issued CFO to the unit vide order dated 27.10.2017 for Cotton seed processing (De-Linting) which is valid upto 30.09.2022.
3. WHEREAS, Sri P. Madhusudan Reddy filed a petition before the Hon'ble NGT vide OA. No. 43/2019 alleged that the cotton seed industries operating in Jogulamba Gadwal District of Telangana are causing pollution. Based on the grievances made by the petitioner, the Hon'ble NGT vide order dated November 15, 2019 Constituted a Joint Committee. Accordingly, the Committee inspected the 23 cotton Ginning & Cotton Seed processing industries in Gadwal and Ieeja Town during December, 02-05, 2019 and submitted report before the Hon'ble NGT, South Zone, Chennai.
4. WHEREAS, the above case came for hearing on 07.01.2020. The Hon'ble NGT issued following orders :

"-----"

The Telangana State Pollution Control Board (TSPCB) is directed to submit a detailed action taken report on the basis of the observations and recommendations made by the Joint Committee in respect of the erring industries including imposing of environmental compensation and if the soil is contaminated and any remedial measure is required, what steps is to be taken for removing the contamination and restore the soil back to the original condition. If they want the help of any Expert for the same, the Committee is at liberty to use the service of the Expert for this service. The Committee is directed to consider the question of remedial measure for restoration of damage if any caused and assessment of compensation and on that basis, the TSPCB is directed to take action against the erring units in accordance with law. TSPCB is also directed to submit the further action taken report as directed within a period of two months. We are not expressing any opinion regarding the consideration of the application for consent to operate or consent to establishment of the ETP. If any applications are submitted by the units, the regulating authority is at liberty to pass appropriate orders in those applications in accordance with law and pendency of this application is not bar for the same. But it must be done in accordance with law "

5. WHEREAS, you were given an opportunity for hearing before the Task Force Committee of the Board on 07.02.2020. After detailed discussions, the committee recommended that as per the directions of the Hon'ble NGT, Environmental Compensation may be assessed and imposed on the industry for the period during which the industry was non-compliant, as per the guidelines issued by CPCB. The committee further recommended to issue certain directions to comply with.
6. WHEREAS, the Board vide reference 6th cited issued certain directions to your industry to comply with.

7. WHEREAS, you were given an opportunity for hearing before the Task Force Committee of the Board on 14.08.2020 for assessment and finalization of Environmental Compensation based on the report furnished by the Regional Officer, Hyderabad. You have represented that your unit was not in operation during certain periods and requested to exempt such periods for calculations of EC.

The committee after detailed examination has carried out assessment of EC as per the CPCB guidelines and office order dt. 03.01.2019 issued by TSPCB. The detailed assessment of EC is as follows:

S.No	Date of inspection	Action Taken on inspection for violation	Day of inspection on directions and violations observed	Number of days violation	Remarks
1.	10.12.2018	The Zonal Office, Hyderabad issued directions on 22.01.2019.	12.02.2019	64 days	<ul style="list-style-type: none"> The industry is not lifting wastewater as per the consented capacities. As per the observations, the industry land is in wet condition and ploughed the soil. The industry has not obtained TSDF membership The industry is not maintaining any records to assess expansion capacity. The industry has not obtained TSDF membership.
2.	12.02.2019	The CPCB has submitted industry status report to Hon'ble NGT.	05.12.2019	17 days (296 days – 279 days) The unit was not in operation from 01.03.2019 to 31.10.2019. The industry has submitted the representation along with electricity bills stating that they have not operated the unit in the last season i.e., Nov 2019 to Feb 2020. Hence, 279 days shall be exempted for calculation.	<ul style="list-style-type: none"> As per the consent the unit generates 120 KL per season, it is evident that the unit has not completely disposed the acidic effluent to JETL and has illegally discharged to the land. During inspection, the soil near adjacent land was slightly yellow in colour & salts deposits was also observed and the soil sample was collected. The unit has not maintained log books for production capacity, cotton seed processed, water consumption, effluent sent to JETL, Sludge and used oil generated & disposed
3.	05.12.2019	The CPCB has submitted industry status report to Hon'ble NGT on 06.01.2020	28.02.2020	0 days	The industry has submitted the representation along with electricity bills stating that they have not operated the unit in the last season i.e., Nov 2019 to Feb 2020.
Total No of days				81	

Environmental Compensation (EC) Calculation:

The following equation is used for estimating environmental compensation:

$$EC = PI \times N \times R \times S \times LF$$

Where,

- EC = Environmental Compensation in INR
- PI = Pollution Index of industrial sector
- N = Number of days of violation took place
- R = A factor in Rupees for EC
- S = Factor for scale of operation
- LF = Location factor

i. Pollution Index of industrial sector (PI):

The Board has issued Consent under Orange Category. For Orange category of industries, average pollution index is 50

ii. Number of days of violation (N):

The number of days for which violation took place is considered as the period between the day of violation observed/due date of direction's compliance and the day of compliance verified by the Board as mentioned below:

iii. Scale of operation (S):

The industry is considered as small scale as per consent issued by Board. The scale of operation (S) for EC estimation is considered as 0.5.

iv. Location factor (LF):

The industry is located at Gadwal (M), Jogulamba District district and the total population located within 05 kms distance from the Gadwal Municipal boundary if the city is 70766 population and above. Thus location factor (LF) is considered as 1 for EC estimation.

v. Factor in Rupees (R) (Rs):

As per the environmental compensation estimation guidelines, factor of rupees may be considered as Rs 250/- for estimating environmental compensation.

After detailed discussion and careful consideration of the material facts of the case and based on CPCB guidelines and as per Board Office order dt:03.01.2020 issued on modalities / methodology of assessing, imposing and utilization of environmental compensation from the polluting units in the State of Telangana has arrived at the following and recommended to impose environmental compensation to the industry.

Total nos. of days of violation (N) as 81 days, Pollution Index of industrial sector (PI) as 50, Scale of Operation (S) as 0.5, Location Factor (LF) as 1 and Factor of Rupees (R) as Rs. 250/-.

In view of the above, the environmental compensation is finalized as:

$$EC = 50 \times 81 \times 250 \times 0.5 \times 1 = \text{Rs. } 5,06,250/-$$

8. After careful consideration of material facts of the case, the Board hereby issues following directions to your industry :

- i. **The industry shall deposit Rs. 5,06,250/- towards Environmental Compensation within one week.**
- ii. The industry shall treat the effluents generated in their own ETP and the treated effluents shall meet the discharge standards stipulated by the Board..
- iii. The industry shall dispose the contaminated soil to TSDF immediately.
- iv. The industry shall not cause any air pollution / dust nuisance to the surrounding environment.
- v. The industry has submit monthly records of production, water consumption, waste water generation & Solid waste generation and its disposal quantities at RO-Hyderabad immediately.

9. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

10. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 directing closure of the industry in the interest of Public Health and Environment, without further notice/hearing.

Sd/-
MEMBER SECRETARY

To
M/s Sri Sai Hybrid Cotton Seeds Processing Unit,
Sy.No.186, Kondapally Road, Gadwal (V&M),
Jogulamba Gadwal District

Copy to :

1. The JCEE, ZO-Hyderabad for information and necessary action..
2. The EE, RO, Hyderabad for information and necessary action.
3. Concerned file.

//T.C.F.B.O//

[Handwritten Signature]
 31/10/20
 Senior Environmental Engineer (FAC)
 (UH - V)



TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Order No. MHB-129/TSPCB/U-V/TF/2020- 88

Date:03.10.2020

Sub : M/s. Sri Venkateswara Cotton Ginning & Processing Unit, Kistareddy Bangla, Godowns Bearing No.3-1-1, Kista Reddy Bangla, Gadwal (M), Jogulamba Gadwal District - Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and control of Pollution) Amendment Act, 1987 - **Levy of Environmental compensation - DIRECTIONS - Issued - Reg.**

Ref : 1. Order No.11/TSPCB/ROH/GDWL/2019-1040, Dt:28.12.2019.
2. Hearing held on 14.08.2020 at Board office, Hyderabad for assessment of EC
3. Your representation dt. 17.08.2020

1. WHEREAS, you are operating the industry located at Kistareddy Bangla, Godowns Bearing No.3-1-1, Kista Reddy Bangla, Gadwal (M), Jogulamba Gadwal District and engaged in Cotton Ginning and cotton seed processing (De-Linting).
2. WHEREAS, the Board vide reference 1st cited issued Closure Order to the industry on 31.12.2019 for operating without valid CFO.
3. WHEREAS, you were given an opportunity for hearing before the Task Force Committee of the Board on 14.08.2020 for assessment and finalization of Environmental Compensation based on the report furnished by the Regional Officer, Hyderabad. You have represented that your unit was not in operation and requested to exempt from assessment of EC.

The Committee after detailed examination has carried out assessment of EC as per the CPCB guidelines and office order dt:03.01.2019 issued by TSPCB. The detailed assessment of EC is as follows:

S.No	Date of inspection	Action Taken on inspection for violation	Day of inspection on directions and violations observed	Number of days violation	Remarks
1.	10.12.2018	The Zonal Office, Hyderabad issued directions on 22.01.2019.	12.02.2019	43 days (The industry is in operation and the validity is CFO expired on 31.12.2018. Hence, 43 days may be taken for EC assessment as they are operating without CFO)	<ul style="list-style-type: none">• The industry has not submitted details of disposal of ETP sludge to TSDF.• The industry is not maintaining any records to assess expansion capacity• The industry is operating the unit without valid CFO from 01.01.2019.
2.	12.02.2019	The CPCB has submitted industry status report to Hon'ble NGT.	05.12.2019	52 days (296 days - 244 days) The unit was not in operation from 01.03.2019 to 31.10.2019. Hence, 244	<ul style="list-style-type: none">• During inspection it was informed by the local residents that the unit is operating in the residential area and are facing problems of air & noise pollution. However the TSPCB officials informed that till now no written complaints have been received to take action.• The committee

				days shall be exempted for calculation.	members informed to the local residents that if any environmental problems arise should report to TSPCB. <ul style="list-style-type: none"> • During inspection it was observed that unit was operating without valid consent and has to be closed down immediately.
3.	05.12.2019	The CPCB has submitted industry status report to Hon'ble NGT on 06.01.2020	31.12.2019	26 days	The Board issued closure orders to the industry on 31.12.2019 for operating without valid CFO.
Total No of days				121	

Environmental Compensation (EC) Calculation:

The following equation is used for estimating environmental compensation:

$$EC = PI \times N \times R \times S \times LF$$

Where,

EC = Environmental Compensation in INR

PI = Pollution Index of industrial sector

N = Number of days of violation took place

R = A factor in Rupees for EC

S = Factor for scale of operation

LF = Location factor

i. Pollution Index of industrial sector (PI):

The Board has issued Consent under Orange Category. For Orange category of industries, average pollution index is 50

ii. Number of days of violation (N):

The number of days for which violation took place is considered as the period between the day of violation observed/due date of direction's compliance and the day of compliance verified by the Board as mentioned below:

iii. Scale of operation (S):

The industry is considered as small scale as per consent issued by Board. The scale of operation (S) for EC estimation is considered as 0.5.

iv. Location factor (LF):

The industry is located at Gadwal (M), Jogulamba District district and the total population located within 05 kms distance from the Gadwal Municipal boundary if the city is 70766 population and above. Thus location factor (LF) is considered as 1 for EC estimation.

v. Factor in Rupees (R) (Rs):

As per the environmental compensation estimation guidelines, factor of rupees may be considered as Rs 250/- for estimating environmental compensation.

After detailed discussion and careful consideration of the material facts of the case and based on CPCB guidelines and as per Board Office order dt:03.01.2020 issued on modalities / methodology of assessing, imposing and utilization of environmental compensation from the polluting units in the State of Telangana has arrived at the following and recommended to impose environmental compensation to the industry.

Total nos. of days of violation (N) as 121 days, Pollution Index of industrial sector (PI) as 50, Scale of Operation (S) as 0.5, Location Factor (LF) as 1 and Factor of Rupees (R) as Rs. 250/-.

In view of the above, the environmental compensation is finalized as:

$$EC = 50 \times 121 \times 250 \times 0.5 \times 1 = \text{Rs. } 7,56,250/-$$

4. After careful consideration of material facts of the case, the Board hereby issues following directions to your industry :

i. The industry shall deposit Rs. 7,56,250/- towards Environmental Compensation within one week.

5. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

6. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 directing closure of the industry in the interest of Public Health and Environment, without further notice/hearing.

Sd/-
MEMBER SECRETARY

To

M/s. Sri Venkateswara Cotton Ginning &
Processing Unit, Kistareddy Bangla,
Godowns Bearing No.3-1-1,
Kista Reddy Bangla, Gadwal (M),
Jogulamba Gadwal District.

//T.C.F.B.O//


Senior Environmental Engineer (FAC)
(UH - V)



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TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Order No. MHB-129/TSPCB/U-V/TF/2020- 905

Date:03.10.2020

Sub : M/s. YSR Seed Processing Plant, Sy.No.221/KA, Ieeja Road, Gadwal (V&M). Mahaboobnagar District - Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and control of Pollution) Amendment Act, 1987 - **Levy of Environmental compensation - DIRECTIONS - Issued - Reg.**

Ref : 1. CFO order dated 12.04.2017.
2. Order No. 15-MHB/TSPCB/ZO-HYD/2019-2309 Dated 22.01.2019.
3. Order No. MHB-129/TSPCB/U-I/TF/2019-1766 Dated 26.10.2019.
4. Hon'ble NGT order dated 15.11.2019 in OA. No. 43/2019.
5. The Regional Director, Chennai, CPCB vide letter no. F.Tech/39/Legal/RDS/2019-20 - 1491, dated:01.01.2020.
6. Inspection of your industry by the Joint Monitoring Committee along with petitioner on 02.12.2019.
7. Hearing held on 07.02.2020 at Board Office, Hyderabad.

1. WHEREAS, you are operating the industry located at Sy.No.221/KA, Ieeja Road, Gadwal (V&M). Mahaboobnagar District and engaged in Cotton Ginning - 2000 bales/year and cotton seed processing (De-Linting).
2. WHEREAS, the Board issued CFO to the unit vide order dated 12.04.2017 for Cotton Ginning and cotton seed processing (De-Linting) which is valid upto 31.01.2021.
3. WHEREAS, the industry has obtained CFO amendment vide order dated 19.12.2019 to treat the waste water in their individual ETP, after treatment the treated effluents shall be utilized on land for gardening within the industry premises duly meeting the prescribed standards stipulated by the Board / CETP, M/s. JETL, Jeedimetla, Medchal-Malkajgiri District for further treatment and disposal.
4. WHEREAS, Sri P. Madhusudan Reddy filed a petition before the Hon'ble NGT vide OA. No. 43/2019 alleged that the cotton seed industries operating in Jogulamba Gadwal District of Telangana are causing pollution. Based on the grievances made by the petitioner, the Hon'ble NGT vide order dated November 15, 2019 Constituted a Joint Committee. Accordingly, the Committee inspected the 23 cotton Ginning & Cotton Seed processing industries in Gadwal and Ieeja Town during December, 02-05, 2019 and submitted report before the Hon'ble NGT, South Zone, Chennai.
5. WHEREAS, the above case came for hearing on 07.01.2020. The Hon'ble NGT issued following orders :

"-----"

The Telangana State Pollution Control Board (TSPCB) is directed to submit a detailed action taken report on the basis of the observations and recommendations made by the Joint Committee in respect of the erring industries including imposing of environmental compensation and if the soil is contaminated and any remedial measure is required, what steps is to be taken for removing the contamination and restore the soil back to the original condition. If they want the help of any Expert for the same, the Committee is at liberty to use the service of the Expert for this service. The Committee is directed to consider the question of remedial measure for restoration of damage if any caused and assessment of compensation and on that basis, the TSPCB is directed to take action against the erring units in accordance with law. TSPCB is also directed to submit the further action taken report as directed within a period of two months. We are not expressing any opinion regarding the consideration of the application for consent to operate or consent to establishment of the ETP. If any applications are submitted by the units, the regulating authority is at liberty to pass appropriate orders in those applications in accordance with law and pendency of this application is not bar for the same. But it must be done in accordance with law "

6. WHEREAS, you were given an opportunity for hearing before the Task Force Committee of the Board on 07.02.2020. After detailed discussions, the committee recommended that as per the directions of the Hon'ble NGT, Environmental Compensation may be

assessed and imposed on the industry for the period during which the industry was non-compliant, as per the guidelines issued by CPCB. The committee further recommended to issue certain directions to comply with.

7. WHEREAS, the Board vide reference 6th cited issued extension of temporary revocation of closure order to the industry on 15.07.2020 for a period upto 30.11.2020 with certain directions to comply with.
8. WHEREAS, you were given an opportunity for hearing before the Task Force Committee of the Board on 14.08.2020 for assessment and finalization of Environmental Compensation based on the report furnished by the Regional Officer, Hyderabad. You have represented that your unit was not in operation during certain periods and requested to exempt such periods for calculations of EC.

The Committee after detailed examination has carried out assessment of EC as per the CPCB guidelines and office order dt:03.01.2019 issued by TSPCB. The detailed assessment of EC is as follows:

S.No	Date of inspection	Action Taken on inspection for violation	Day of inspection on directions and violations observed	Number of days violation	Remarks
1.	10.12.2018	The Zonal Office, Hyderabad issued directions on 22.01.2019.	23.09.2019	81 days (287 days – 205 days) The unit was not in operation from 01.03.2019 to 23.09.2019.	<ul style="list-style-type: none"> The industry has not submitted records of production, water consumption, wastewater generation, hazardous waste generation and their disposal The industry is not maintaining any records to assess expansion capacity. The industry has not submitted details of disposal of ETP sludge to TSDF. The industry has not disposed any solid waste outside the factory premises.
2.	23.09.2019	The CPCB has submitted industry status report to Hon'ble NGT. Extension of Temporary Revocation on 26.10.2019	05.12.2019	05 days (73 days – 68 days) The unit was not in operation from 23.09.2019 to 31.10.2019. The industry submitted power bills showing non-operation of delinting activity for Nov, 2019. Hence, 68 days exempted.	<ul style="list-style-type: none"> As per the consent, the unit generates 60 KL per month and from the manifest copies it is evident that the unit has sent only 40 KL of effluent for the year 2018-19. This clearly indicates that the unit has illegally discharged effluent to agricultural fields. The unit is sending entire effluent generated to JETL for disposal & further treatment. The unit has disposed sludge from the collection tank of 395 kgs in the month of September, 2019 to M/s Hyderabad Waste Management Project, TSDF, Dundigal. However there is no records for generation and disposal of used oil. The unit has not maintained log books for production capacity, cotton seed processed, water consumption, effluent sent to JETL, Sludge and used oil generated & disposed. The unit has constructed separate shed for storage of sulphuric acid, during inspection the shed was empty and was informed that the unit has not purchased sulphuric acid.

1.	05.12.2019	The CPCB has submitted industry status report to Hon'ble NGT on 06.01.2020	28.02.2020	85 days The industry submitted power bills showing non-operation of delinting activity for Nov & Dec, 2019. Hence, 26 days exempted.	--
Total No of days				171	

Environmental Compensation (EC) Calculation:

The following equation is used for estimating environmental compensation:

$$EC = PI \times N \times R \times S \times LF$$

Where,

- EC = Environmental Compensation in INR
- PI = Pollution Index of industrial sector
- N = Number of days of violation took place
- R = A factor in Rupees for EC
- S = Factor for scale of operation
- LF = Location factor.

i. Pollution Index of industrial sector (PI):

The Board has issued Consent under Orange Category. For Orange category of industries, average pollution index is 50

ii. Number of days of violation (N):

The number of days for which violation took place is considered as the period between the day of violation observed/due date of direction's compliance and the day of compliance verified by the Board as mentioned below:

iii. Scale of operation (S):

The industry is considered as small scale as per consent issued by Board. The scale of operation (S) for EC estimation is considered as 0.5.

iv. Location factor (LF):

The industry is located at Gadwal (M), Jogulamba District district and the total population located within 05 kms distance from the Gadwal Municipal boundary if the city is 70766 population and above. Thus location factor (LF) is considered as 1 for EC estimation.

v. Factor in Rupees (R) (Rs):

As per the environmental compensation estimation guidelines, factor of rupees may be considered as Rs 250/- for estimating environmental compensation.

After detailed discussion and careful consideration of the material facts of the case and based on CPCB guidelines and as per Board Office order dt:03.01.2020 issued on modalities / methodology of assessing, imposing and utilization of environmental compensation from the polluting units in the State of Telangana has arrived at the following and recommended to impose environmental compensation to the industry.

Total nos. of days of violation (N) as 171 days, Pollution Index of industrial sector (PI) as 50, Scale of Operation (S) as 0.5, Location Factor (LF) as 1 and Factor of Rupees (R) as Rs. 250/-.

In view of the above, the environmental compensation is finalized as:

$$EC = 50 \times 171 \times 250 \times 0.5 \times 1 = \text{Rs. } 10,68,750/-$$

9. After careful consideration of material facts of the case, the Board hereby issues following directions to your industry :

- i. **The industry shall deposit Rs. 10,68,750/- towards Environmental Compensation within one week.**

- ii. The industry shall treat the effluents generated in their own ETP and the treated effluents shall meet the discharge standards stipulated by the Board..
 - iii. The industry shall dispose the contaminated soil to TSDF immediately.
 - iv. The industry shall not cause any air pollution / dust nuisance to the surrounding environment.
 - v. The industry has submit monthly records of production, water consumption, waste water generation & Solid waste generation and its disposal quantities at RO-Hyderabad immediately.
10. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.
11. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 directing closure of the industry in the interest of Public Health and Environment, without further notice/hearing.

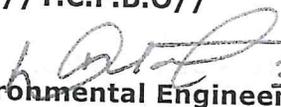
Sd/-
MEMBER SECRETARY

To
M/s. YSR Seed Processing Plant,
Sy.No.221/KA, Ieeja Road,
Gadwal (V&M). Mahaboobnagar District

Copy to :

1. The JCEE, ZO-Hyderabad for information and necessary action..
2. The EE, RO, Hyderabad for information and necessary action.
3. Concerned file.

//T.C.F.B.O//


Senior Environmental Engineer (FAC)
(UH - V)



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TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Order No. MHB-157/TSPCB/U-V/TF/2020- 906

Date:03.10.2020

Sub : M/s Sri Laxmi Srinivasa Ginning Mill, Sy. No. 132 & 149, Paramala (GP), Paramala (V) Gadwal (M), Jogulamba Gadwal District – Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and control of Pollution) Amendment Act, 1987 – **Levy of Environmental compensation- DIRECTIONS- Issued – Reg.**

Ref : 1. CFO order dated 29.11.2018.
2. Hon'ble NGT order dated 15.11.2019 in OA. No. 43/2019.
3. The Regional Director, Chennai, CPCB vide letter no. F.Tech/39/Legal/RDS/2019-20 – 1491, dated:01.01.2020
4. Inspection of your industry by the Joint Monitoring Committee along with petitioner on 04.12.2019.
5. Hearing held on 07.02.2020 at Board office, Hyderabad.
6. Order No. MHB-157/TSPCB/U-V/TF/2020-2600, dt.04.03.2020.
7. Hearing held on 14.08.2020 at Board office, Hyderabad for assessment of EC
8. Your representation dt. 17.08.2020.

1. WHEREAS, you are operating the industry located at Sy. No. 132 & 149, Paramala (GP), Paramala (V) Gadwal (M), Jogulamba Gadwal District and engaged in Ginning & seed processing (De-linting) activity. The unit falls under Orange Category (Small) of industries.
2. WHEREAS, the Board issued CFO to the unit vide order dated 29.11.2018 which is valid upto 31.10.2023.
3. WHEREAS, Sri P. Madhusudan Reddy filed a petition before the Hon'ble NGT vide OA. No. 43/2019 alleged that the cotton seed industries operating in Jogulamba Gadwal District of Telangana are causing pollution. Based on the grievances made by the petitioner, the Hon'ble NGT vide order dated November 15, 2019 Constituted a Joint Committee. Accordingly, the Committee inspected the 23 cotton Ginning & Cotton Seed processing industries in Gadwal and Ieeja Town during December, 02-05, 2019 and submitted report before the Hon'ble NGT, South Zone, Chennai.
4. WHEREAS, the above case came for hearing on 07.01.2020. The Hon'ble NGT issued following orders :

"-----"

The Telangana State Pollution Control Board (TSPCB) is directed to submit a detailed action taken report on the basis of the observations and recommendations made by the Joint Committee in respect of the erring industries including imposing of environmental compensation and if the soil is contaminated and any remedial measure is required, what steps is to be taken for removing the contamination and restore the soil back to the original condition. If they want the help of any Expert for the same, the Committee is at liberty to use the service of the Expert for this service. The Committee is directed to consider the question of remedial measure for restoration of damage if any caused and assessment of compensation and on that basis, the TSPCB is directed to take action against the erring units in accordance with law. TSPCB is also directed to submit the further action taken report as directed within a period of two months. We are not expressing any opinion regarding the consideration of the application for consent to operate or consent to establishment of the ETP. If any applications are submitted by the units, the regulating authority is at liberty to pass appropriate orders in those applications in accordance with law and pendency of this application is not bar for the same. But it must be done in accordance with law "

5. WHEREAS, you were given an opportunity for hearing before the Task Force Committee of the Board on 07.02.2020. After detailed discussions, the committee recommended that as per the directions of the Hon'ble NGT, Environmental Compensation may be assessed and imposed on the industry for the period during which the industry was non-compliant, as per the guidelines issued by CPCB. The committee further recommended to issue certain directions to comply with.

6. WHEREAS, the Board vide reference 6th cited issued certain directions to your industry to comply with.
7. WHEREAS, you were given an opportunity for hearing before the Task Force Committee of the Board on 14.08.2020 for assessment and finalization of Environmental Compensation based on the report furnished by the Regional Officer, Hyderabad. You have represented that your unit was not in operation during certain periods and requested to exempt such periods for calculations of EC.

The committee after detailed examination has carried out assessment of EC as per the CPCB guidelines and office order dt. 03.01.2019 issued by TSPCB. The detailed assessment of EC is as follows:

S.No	Date of inspection	Action Taken on inspection for violation	Day of inspection on directions and violations observed	Number of days violation	Remarks
1.	10.12.2018	The Zonal Office, Hyderabad issued directions on 22.01.2019.	12.02.2019	64 days	<ul style="list-style-type: none"> • The industry is not lifting wastewater as per the consented capacities. As per the observations, the industry land is in wet condition and ploughed the soil. • The industry has not submitted details of disposal of ETP sludge to TSDF. • The industry is not maintaining any records to assess expansion capacity. • The industry has not disposed any solid waste outside the factory premises. • The industry has not submitted the details of production, water consumption, wastewater generation, Solid waste generation and its disposal quantities
2.	12.02.2019	The CPCB has submitted industry status report to Hon'ble NGT.	05.12.2019	17 days (296 days – 279 days) The unit was not in operation from 01.03.2019 to 31.10.2019 and not carried out de-linting activity from November 2019 to Feb 2020. Hence, 279 days shall be exempted for calculation.	<ul style="list-style-type: none"> • As per the consent the unit generates 30 KL per month, it is clearly evident that the unit has not completely disposed the acidic effluent to JETL and has illegally discharged to the land. • The owner of the unit informed that the plant was operated only one month in the year 2018, however the unit had no records to verify. • During inspection one bore well sample and one soil sample in the ETP area where fresh soil was applied were collected. • The unit has not maintained log books for production capacity, cotton seed processed, water consumption, effluent sent to JETL, Sludge and used oil generated & disposed.
3.	05.12.2019	The CPCB has submitted industry status report to Hon'ble	28.02.2020	0 days	The industry has submitted representation enclosing the electricity bills for the period November 2019 to Feb 2020.

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	NGT on 06.01.2020		
	Total No of days	81	

Environmental Compensation (EC) Calculation:

The following equation is used for estimating environmental compensation:

$$EC = PI \times N \times R \times S \times LF$$

Where,

EC = Environmental Compensation in INR

PI = Pollution Index of industrial sector

N = Number of days of violation took place

R = A factor in Rupees for EC

S = Factor for scale of operation

LF = Location factor

i. Pollution Index of industrial sector (PI):

The Board has issued Consent under Orange Category. For Orange category of industries, average pollution index is 50

ii. Number of days of violation (N):

The number of days for which violation took place is considered as the period between the day of violation observed/due date of direction's compliance and the day of compliance verified by the Board as mentioned below:

iii. Scale of operation (S):

The industry is considered as small scale as per consent issued by Board. The scale of operation (S) for EC estimation is considered as 0.5.

iv. Location factor (LF):

The industry is located at Gadwal (M), Jogulamba District district and the total population located within 05 kms distance from the Gadwal Municipal boundary if the city is 70766 population and above. Thus location factor (LF) is considered as 1 for EC estimation.

v. Factor in Rupees (R) (Rs):

As per the environmental compensation estimation guidelines, factor of rupees may be considered as Rs 250/- for estimating environmental compensation.

After detailed discussion and careful consideration of the material facts of the case and based on CPCB guidelines and as per Board Office order dt:03.01.2020 issued on modalities / methodology of assessing, imposing and utilization of environmental compensation from the polluting units in the State of Telangana has arrived at the following and recommended to impose environmental compensation to the industry.

Total nos. of days of violation (N) as 81 days, Pollution Index of industrial sector (PI) as 50, Scale of Operation (S) as 0.5, Location Factor (LF) as 1 and Factor of Rupees (R) as Rs. 250/-.

In view of the above, the environmental compensation is finalized as:

$$EC = 50 \times 81 \times 250 \times 0.5 \times 1 = \text{Rs. } 5,06,250/-$$

8. After careful consideration of material facts of the case, the Board hereby issues following directions to your industry :

- i. **The industry shall deposit Rs. 5,06,250/- towards Environmental Compensation within one week.**
- ii. The industry shall treat the effluents generated in their own ETP and the treated effluents shall meet the discharge standards stipulated by the Board..
- iii. The industry shall dispose the contaminated soil to TSDF immediately.
- iv. The industry shall not cause any air pollution / dust nuisance to the surrounding environment.
- v. The industry has submit monthly records of production, water consumption, waste water generation & Solid waste generation and its disposal quantities at RO-Hyderabad immediately.

9. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

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10. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 directing closure of the industry in the interest of Public Health and Environment, without further notice/hearing.

Sd/-
MEMBER SECRETARY

To
M/s Sri Laxmi Srinivasa Ginning Mill,
Sy. No. 132 & 149, Paramala (GP),
Paramala (V) Gadwal (M),
Jogulamba Gadwal District

Copy to :

1. The JCEE, ZO-Hyderabad for information and necessary action..
2. The EE, RO, Hyderabad for information and necessary action.
3. Concerned file.

//T.C.F.B.O//


Senior Environmental Engineer (FAC) 3/10/20
(UH - V)



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TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Order No. MHB-157/TSPCB/U-V/TF/2020- 904

Date:03.10.2020

Sub : M/s Aparna Cotton Traders, Sy. No. 192/kA/2, 192/kA/5, 192/kA/6, Paramala (GP), Paramala (V), Gadwal (M), Jogulamba Gadwal District – Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and control of Pollution) Amendment Act, 1987 – **Levy of Environmental compensation- DIRECTIONS- Issued – Reg.**

Ref : 1. CFO order dated 11.12.2018.
2. Hon'ble NGT order dated 15.11.2019 in OA. No. 43/2019.
3. The Regional Director, Chennai, CPCB vide letter no. F.Tech/39/Legal/RDS/2019-20 – 1491, dated:01.01.2020
4. Inspection of your industry by the Joint Monitoring Committee along with petitioner on 04.12.2019.
5. Hearing held on 07.02.2020 at Board office, Hyderabad
6. Order No. MHB-157/TSPCB/U-V/TF/2020-2590, dt.04.03.2020.
7. Hearing held on 14.08.2020 at Board office, Hyderabad for assessment of EC
8. Your representation dt. 17.08.2020

1. WHEREAS, you are operating the industry located at Sy. No. 192/kA/2, 192/kA/5, 192/kA/6, Paramala (GP), Paramala (V), Gadwal (M), Jogulamba Gadwal District. The unit falls under Orange Category (Medium) of industries.
2. WHEREAS, the Board issued CFO to the unit vide order dated 11.12.2018 which is valid upto 31.09.2023.
3. WHEREAS, Sri P. Madhusudan Reddy filed a petition before the Hon'ble NGT vide OA. No. 43/2019 alleged that the cotton seed industries operating in Jogulamba Gadwal District of Telangana are causing pollution. Based on the grievances made by the petitioner, the Hon'ble NGT vide order dated November 15, 2019 Constituted a Joint Committee. Accordingly, the Committee inspected the 23 cotton Ginning & Cotton Seed processing industries in Gadwal and Ieeja Town during December, 02-05, 2019 and submitted report before the Hon'ble NGT, South Zone, Chennai.
4. WHEREAS, the above case came for hearing on 07.01.2020. The Hon'ble NGT issued following orders :

"-----"

The Telangana State Pollution Control Board (TSPCB) is directed to submit a detailed action taken report on the basis of the observations and recommendations made by the Joint Committee in respect of the erring industries including imposing of environmental compensation and if the soil is contaminated and any remedial measure is required, what steps is to be taken for removing the contamination and restore the soil back to the original condition. If they want the help of any Expert for the same, the Committee is at liberty to use the service of the Expert for this service. The Committee is directed to consider the question of remedial measure for restoration of damage if any caused and assessment of compensation and on that basis, the TSPCB is directed to take action against the erring units in accordance with law. TSPCB is also directed to submit the further action taken report as directed within a period of two months. We are not expressing any opinion regarding the consideration of the application for consent to operate or consent to establishment of the ETP. If any applications are submitted by the units, the regulating authority is at liberty to pass appropriate orders in those applications in accordance with law and pendency of this application is not bar for the same. But it must be done in accordance with law "

5. WHEREAS, you were given an opportunity for hearing before the Task Force Committee of the Board on 07.02.2020. After detailed discussions, the committee recommended that as per the directions of the Hon'ble NGT, Environmental Compensation may be assessed and imposed on the industry for the period during which the industry was non-compliant, as per the guidelines issued by CPCB. The committee further recommended to issue certain directions to comply with.
6. WHEREAS, the Board vide reference 6th cited issued certain directions to your industry to comply with.

7. WHEREAS, you were given an opportunity for hearing before the Task Force Committee of the Board on 14.08.2020 for assessment and finalization of Environmental Compensation based on the report furnished by the Regional Officer, Hyderabad. You have represented that your unit was not in operation during certain periods and requested to exempt such periods for calculations of EC.

The committee after detailed examination has carried out assessment of EC as per the CPCB guidelines and office order dt. 03.01.2019 issued by TSPCB. The detailed assessment of EC is as follows:

S.No	Date of inspection	Action Taken on inspection for violation	Day of inspection on directions and violations observed	Number of days violation	Remarks
1.	10.12.2018	The Zonal Office, Hyderabad issued directions on 22.01.2019.	12.02.2019	64 days	<ul style="list-style-type: none"> The industry has obtained CFO vide order dated 11.12.2018 which is valid upto 31.09.2023. The industry has not obtained membership of TSDF. The industry has not submitted details of disposal of ETP sludge to TSDF. The industry is not maintaining any records to assess expansion capacity. The industry has not disposed any solid waste outside the factory premises. The industry has not submitted the details of production, water consumption, wastewater generation, Solid waste generation and its disposal quantities.
2.	12.02.2019	The CPCB has submitted industry status report to Hon'ble NGT.	05.12.2019	17 days (296 days - 279 days) The unit was not in operation from 01.03.2019 to 31.10.2019 and not carried out de-linting activity from November 2019 to Feb 2020. Hence, 279 days shall be exempted for calculation.	<ul style="list-style-type: none"> As per the consent the unit generates 24 KL per month, it is evident that the unit has not completely disposed the acidic effluent to JETL and has illegally discharged to the land. During inspection one bore well and one soil sample was collected near the ETP. The unit has not maintained log books for production capacity, cotton seed processed, water consumption, effluent generation & disposal, sludge and used oil generated & disposed. The unit has not provided any toilet facilities for the workers and the open defecation was observed in the unit and near the ETP area. The industry has submitted representation enclosing the electricity bills for the period November 2019 to Feb 2020.

3.	05.12.20 19	The CPCB has submitted industry status report to Hon'ble NGT on 06.01.2020	28.02.202 0	0 days	The industry has submitted representation enclosing the electricity bills for the period November 2019 to Feb 2020.
Total No of days				81	

Environmental Compensation (EC) Calculation:

The following equation is used for estimating environmental compensation:

$$EC = PI \times N \times R \times S \times LF$$

Where,

EC = Environmental Compensation in INR

PI = Pollution Index of industrial sector

N = Number of days of violation took place

R = A factor in Rupees for EC

S = Factor for scale of operation

LF = Location factor

i. Pollution Index of industrial sector (PI):

The Board has issued Consent under Orange Category. For Orange category of industries, average pollution index is 50

ii. Number of days of violation (N):

The number of days for which violation took place is considered as the period between the day of violation observed/due date of direction's compliance and the day of compliance verified by the Board as mentioned below:

iii. Scale of operation (S):

The industry is considered as small scale as per consent issued by Board. The scale of operation (S) for EC estimation is considered as 0.5.

iv. Location factor (LF):

The industry is located at Gadwal (M), Jogulamba District district and the total population located within 05 kms distance from the Gadwal Municipal boundary if the city is 70766 population and above. Thus location factor (LF) is considered as 1 for EC estimation.

v. Factor in Rupees (R) (Rs):

As per the environmental compensation estimation guidelines, factor of rupees may be considered as Rs 250/- for estimating environmental compensation.

After detailed discussion and careful consideration of the material facts of the case and based on CPCB guidelines and as per Board Office order dt:03.01.2020 issued on modalities / methodology of assessing, imposing and utilization of environmental compensation from the polluting units in the State of Telangana has arrived at the following and recommended to impose environmental compensation to the industry.

Total nos. of days of violation (N) as 81 days, Pollution Index of industrial sector (PI) as 50, Scale of Operation (S) as 0.5, Location Factor (LF) as 1 and Factor of Rupees (R) as Rs. 250/-.

In view of the above, the environmental compensation is finalized as:

$$EC = 50 \times 81 \times 250 \times 0.5 \times 1 = \text{Rs. } 5,06,250/-$$

8. After careful consideration of material facts of the case, the Board hereby issues following directions to your industry :

- i. **The industry shall deposit Rs. 5,06,250/- towards Environmental Compensation within one week.**
- ii. The industry shall treat the effluents generated in their own ETP and the treated effluents shall meet the discharge standards stipulated by the Board..
- iii. The industry shall dispose the contaminated soil to TSDF immediately.
- iv. The industry shall not cause any air pollution / dust nuisance to the surrounding environment.
- v. The industry has submit monthly records of production, water consumption, waste water generation & Solid waste generation and its disposal quantities at RO-Hyderabad immediately.

9. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.
10. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 directing closure of the industry in the interest of Public Health and Environment, without further notice/hearing.

Sd/-
MEMBER SECRETARY

To
M/s Aparna Cotton Traders,
Sy. No. 192/kA/2, 192/kA/5, 192/kA/6,
Paramala (GP), Paramala (V), Gadwal (M),
Jogulamba Gadwal District

//T.C.F.B.O//


Senior Environmental Engineer (FAC)
(UH - V)





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TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Order No. MHB-157/TSPCB/U-V/TF/2020-909

Date:03.10.2020

Sub : M/s Sri Manikanta Seed Processing Industries, Sy No: 184/KHA, Meelacheruvu, Kondapally Road, Jogulamba Gadwal District – Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and control of Pollution) Amendment Act, 1987 – **Levy of Environmental compensation- DIRECTIONS- Issued – Reg.**

Ref : 1. CFO order dated 04.11.2019.
2. Hon'ble NGT order dated 15.11.2019 in OA. No. 43/2019.
3. The Regional Director, Chennai, CPCB vide letter no. F.Tech/39/Legal/RDS/2019-20 – 1491, dated:01.01.2020
4. Inspection of your industry by the Joint Monitoring Committee along with petitioner on 02.12.2019.
5. Hearing held on 07.02.2020 at Board office, Hyderabad.
6. Order No. MHB-157/TSPCB/U-V/TF/2020-2603, dt.04.03.2020.
7. Hearing held on 14.08.2020 at Board office, Hyderabad for assessment of EC
8. Your representation dt. 17.08.2020.

1. WHEREAS, you are operating the industry located at Sy No: 184/KHA, Meelacheruvu, Kondapally Road, Jogulamba Gadwal District and engaged in Ginning & seed processing (De-linting) activity.
2. WHEREAS, the Board issued CFO to the unit vide order dated 04.11.2019 which is valid upto 30.09.2021.
3. WHEREAS, Sri P. Madhusudan Reddy filed a petition before the Hon'ble NGT vide OA. No. 43/2019 alleged that the cotton seed industries operating in Jogulamba Gadwal District of Telangana are causing pollution. Based on the grievances made by the petitioner, the Hon'ble NGT vide order dated November 15, 2019 Constituted a Joint Committee. Accordingly, the Committee inspected the 23 cotton Ginning & Cotton Seed processing industries in Gadwal and Ieeja Town during December, 02-05, 2019 and submitted report before the Hon'ble NGT, South Zone, Chennai.
4. WHEREAS, the above case came for hearing on 07.01.2020. The Hon'ble NGT issued following orders :

"-----"

The Telangana State Pollution Control Board (TSPCB) is directed to submit a detailed action taken report on the basis of the observations and recommendations made by the Joint Committee in respect of the erring industries including imposing of environmental compensation and if the soil is contaminated and any remedial measure is required, what steps is to be taken for removing the contamination and restore the soil back to the original condition. If they want the help of any Expert for the same, the Committee is at liberty to use the service of the Expert for this service. The Committee is directed to consider the question of remedial measure for restoration of damage if any caused and assessment of compensation and on that basis, the TSPCB is directed to take action against the erring units in accordance with law. TSPCB is also directed to submit the further action taken report as directed within a period of two months. We are not expressing any opinion regarding the consideration of the application for consent to operate or consent to establishment of the ETP. If any applications are submitted by the units, the regulating authority is at liberty to pass appropriate orders in those applications in accordance with law and pendency of this application is not bar for the same. But it must be done in accordance with law "

5. WHEREAS, you were given an opportunity for hearing before the Task Force Committee of the Board on 07.02.2020. After detailed discussions, the committee recommended that as per the directions of the Hon'ble NGT, Environmental Compensation may be assessed and imposed on the industry for the period during which the industry was non-compliant, as per the guidelines issued by CPCB. The committee further recommended to issue certain directions to comply with.
6. WHEREAS, the Board vide reference 6th cited issued certain directions to your industry to comply with.

7. WHEREAS, you were given an opportunity for hearing before the Task Force Committee of the Board on 14.08.2020 for assessment and finalization of Environmental Compensation based on the report furnished by the Regional Officer, Hyderabad. You have represented that your unit was not in operation during certain periods and requested to exempt such periods for calculations of EC.

The committee after detailed examination has carried out assessment of EC as per the CPCB guidelines and office order dt. 03.01.2019 issued by TSPCB. The detailed assessment of EC is as follows:

S.No	Date of inspection	Action Taken on inspection for violation	Day of inspection on directions and violations observed	Number of days violation	Remarks
1.	10.12.2018	The Zonal Office, Hyderabad issued directions on 22.01.2019.	12.02.2019	64 days	<ul style="list-style-type: none"> The industry has obtained membership of TSDF expired on 14.11.2018. Subsequently, the industry has not extended the TSDF membership. The industry has not submitted details of disposal of ETP sludge to TSDF. The industry is not maintaining any records to assess expansion capacity. The industry has not disposed any solid waste outside the factory premises. The industry has not submitted the details of production, water consumption, wastewater generation, Solid waste generation and its disposal quantities
2.	12.02.2019	The CPCB has submitted industry status report to Hon'ble NGT.	05.12.2019	52 days (296 days – 244 days) The unit was not in operation from 01.03.2019 to 31.10.2019. Hence, 244 days shall be exempted for calculation.	<ul style="list-style-type: none"> On the day of inspection, the unit was operating only Ginning and the de-linting process was not operational. The collection tank was filled with effluent, hence sample was collected. As per the material balance the unit generates 120 KL per season, it is evident that the unit has not completely disposed the acidic effluent to JETL and has illegally discharged to the land. During inspection bore well sample inside the premises and the soil sample outside the unit premises were collected. The unit has not maintained log books for production capacity,

					cotton seed processed, water consumption, effluent sent to JETL, Sludge and used oil generated & disposed. <ul style="list-style-type: none"> The unit has not provided any toilet facilities for the workers and the open defecation was observed in the unit and near the ETP area and the housekeeping is very poor.
3.	05.12.2019	The CPCB has submitted industry status report to Hon'ble NGT on 06.01.2020	28.02.2020	85 days	The industries were in operation upto 28.02.2020.
Total No of days				201	

Environmental Compensation (EC) Calculation:

The following equation is used for estimating environmental compensation:

$$EC = PI \times N \times R \times S \times LF$$

Where,

- EC = Environmental Compensation in INR
- PI = Pollution Index of industrial sector
- N = Number of days of violation took place
- R = A factor in Rupees for EC
- S = Factor for scale of operation
- LF = Location factor

i. Pollution Index of industrial sector (PI):

The Board has issued Consent under Orange Category. For Orange category of industries, average pollution index is 50

ii. Number of days of violation (N):

The number of days for which violation took place is considered as the period between the day of violation observed/due date of direction's compliance and the day of compliance verified by the Board as mentioned below:

iii. Scale of operation (S):

The industry is considered as small scale as per consent issued by Board. The scale of operation (S) for EC estimation is considered as 0.5.

iv. Location factor (LF):

The industry is located at Gadwal (M), Jogulamba District district and the total population located within 05 kms distance from the Gadwal Municipal boundary if the city is 70766 population and above. Thus location factor (LF) is considered as 1 for EC estimation.

v. Factor in Rupees (R) (Rs):

As per the environmental compensation estimation guidelines, factor of rupees may be considered as Rs 250/- for estimating environmental compensation.

After detailed discussion and careful consideration of the material facts of the case and based on CPCB guidelines and as per Board Office order dt:03.01.2020 issued on modalities / methodology of assessing, imposing and utilization of environmental compensation from the polluting units in the State of Telangana has arrived at the following and recommended to impose environmental compensation to the industry.

Total nos. of days of violation (**N**) as 201 days, Pollution Index of industrial sector (**PI**) as 50, Scale of Operation (**S**) as 0.5, Location Factor (**LF**) as 1 and Factor of Rupees (**R**) as Rs. 250/-.

In view of the above, the environmental compensation is finalized as:

$$EC = 50 \times 201 \times 250 \times 0.5 \times 1 = \text{Rs. } 12,56,250/-$$

8. **After careful consideration of material facts of the case, the Board hereby issues following directions to your industry :**
- The industry shall deposit Rs. 12,56,250/- towards Environmental Compensation within one week.**
 - The industry shall treat the effluents generated in their own ETP and the treated effluents shall meet the discharge standards stipulated by the Board..
 - The industry shall dispose the contaminated soil to TSDF immediately.
 - The industry shall not cause any air pollution / dust nuisance to the surrounding environment.
 - The industry has submit monthly records of production, water consumption, waste water generation & Solid waste generation and its disposal quantities at RO-Hyderabad immediately.
9. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.
10. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 directing closure of the industry in the interest of Public Health and Environment, without further notice/hearing.

**Sd/-
MEMBER SECRETARY**

**To
M/s Sri Manikanta Seed Processing Industries,
Sy No: 184/KHA, Meelacheruvu, Kondapally Road,
Jogulamba Gadwal District**

Copy to :

1. The JCEE, ZO-Hyderabad for information and necessary action..
2. The EE, RO, Hyderabad for information and necessary action.
3. Concerned file.

//T.C.F.B.O//


**Senior Environmental Engineer (FAC)
(UH - V)**

31/10/20



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TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Order No. MHB- 157/TSPCB/U-V/TF/2020- 907

Date:03.10.2020

Sub : M/s Sri Lakshmi Venkateshwara Seed Processing Unit, Sy.no.184 & 185, Kondapally Road, Paramala (V), Gadwal (M), Jogulamba Gadwal District – Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and control of Pollution) Amendment Act, 1987 - **Levy of Environmental compensation-DIRECTIONS- Issued – Reg.**

- Ref :
1. CFO order dated 19.11.2016.
 2. Hon'ble NGT order dated 15.11.2019 in OA. No. 43/2019.
 3. The Regional Director, Chennai, CPCB vide letter no. F.Tech/39/Legal/RDS/2019-20 – 1491, dated:01.01.2020
 4. Inspection of your industry by the Joint Monitoring Committee along with petitioner on 04.12.2019.
 5. Hearing held on 07.02.2020 at Board office, Hyderabad.
 6. Order No. MHB-157/TSPCB/U-V/TF/2020-2602, dt.04.03.2020.
 7. Hearing held on 14.08.2020 at Board office, Hyderabad for assessment of EC
 8. Your representation dt. 17.08.2020.

1. WHEREAS, you are operating the industry located at Sy.no.184 & 185, Kondapally Road, Paramala (V), Gadwal (M), Jogulamba Gadwal District and engaged in **Ginning & seed processing (De-linting) activity**.
2. WHEREAS, the Board issued CFO to the unit vide order dated 19.11.2016 for Ginning & seed processing (De-linting) activity which is valid upto 30.11.2021.
3. WHEREAS, Sri P. Madhusudan Reddy filed a petition before the Hon'ble NGT vide OA. No. 43/2019 alleged that the cotton seed industries operating in Jogulamba Gadwal District of Telangana are causing pollution. Based on the grievances made by the petitioner, the Hon'ble NGT vide order dated November 15, 2019 Constituted a Joint Committee. Accordingly, the Committee inspected the 23 cotton Ginning & Cotton Seed processing industries in Gadwal and Ieeja Town during December, 02-05, 2019 and submitted report before the Hon'ble NGT, South Zone, Chennai.
4. WHEREAS, the above case came for hearing on 07.01.2020. The Hon'ble NGT issued following orders :

"-----"

The Telangana State Pollution Control Board (TSPCB) is directed to submit a detailed action taken report on the basis of the observations and recommendations made by the Joint Committee in respect of the erring industries including imposing of environmental compensation and if the soil is contaminated and any remedial measure is required, what steps is to be taken for removing the contamination and restore the soil back to the original condition. If they want the help of any Expert for the same, the Committee is at liberty to use the service of the Expert for this service. The Committee is directed to consider the question of remedial measure for restoration of damage if any caused and assessment of compensation and on that basis, the TSPCB is directed to take action against the erring units in accordance with law. TSPCB is also directed to submit the further action taken report as directed within a period of two months. We are not expressing any opinion regarding the consideration of the application for consent to operate or consent to establishment of the ETP. If any applications are submitted by the units, the regulating authority is at liberty to pass appropriate orders in those applications in accordance with law and pendency of this application is not bar for the same. But it must be done in accordance with law "

5. WHEREAS, you were given an opportunity for hearing before the Task Force Committee of the Board on 07.02.2020. After detailed discussions, the committee recommended that as per the directions of the Hon'ble NGT, Environmental Compensation may be assessed and imposed on the industry for the period during which the industry was non-compliant, as per the guidelines issued by CPCB. The committee further recommended to issue certain directions to comply with.
6. WHEREAS, the Board vide reference 6th cited issued certain directions to your industry to comply with.

7. WHEREAS, you were given an opportunity for hearing before the Task Force Committee of the Board on 14.08.2020 for assessment and finalization of Environmental Compensation based on the report furnished by the Regional Officer, Hyderabad. You have represented that your unit was not in operation during certain periods and requested to exempt such periods for calculations of EC.

The committee after detailed examination has carried out assessment of EC as per the CPCB guidelines and office order dt. 03.01.2019 issued by TSPCB. The detailed assessment of EC is as follows:

S.No	Date of inspection	Action Taken on inspection for violation	Day of inspection on directions and violations observed	Number of days violation	Remarks
1.	10.12.2018	The Zonal Office, Hyderabad issued directions on 22.01.2019.	12.02.2019	64 days	<ul style="list-style-type: none"> The industry is not lifting wastewater as per the consented capacities. As per the observations, the industry land is in wet condition and ploughed the soil. The industry is not maintaining any records to assess expansion capacity. The industry has not submitted details of disposal of ETP sludge to TSDF The industry has not disposed any solid waste outside the factory premises.
2.	12.02.2019	The CPCB has submitted industry status report to Hon'ble NGT.	05.12.2019	52 days (296 days - 244 days) The unit was not in operation from 01.03.2019 to 31.10.2019. Hence, 244 days shall be exempted for calculation.	<ul style="list-style-type: none"> As per the consent the unit generates 180 KL per season, it is evident that the unit has not completely disposed the acidic effluent to JETL and has illegally discharged to the land. During inspection the underground pipeline to the adjacent land was noticed and the soil in that area was slightly yellow in colour and salts deposits was also observed. It was noticed that the unit had applied fresh black soil near the ETP area, two soil samples were collected. The unit has not maintained log books for production capacity, cotton seed processed, water consumption, effluent sent to JETL, Sludge and used oil generated & disposed.
3.	05.12.2019	The CPCB has submitted industry status report to Hon'ble NGT on 06.01.2020	28.02.2020	57 days	The industries were in operation upto 28.02.2020. The industry represented that they operated the de-linting upto Jan 2020 and produced electricity bills. Hence, 28 days in Feb may be exempted for calculation of EC
Total No of days				173	

Environmental Compensation (EC) Calculation:

The following equation is used for estimating environmental compensation:

$$EC = PI \times N \times R \times S \times LF$$

Where,

EC = Environmental Compensation in INR

PI = Pollution Index of industrial sector

N = Number of days of violation took place

R = A factor in Rupees for EC

S = Factor for scale of operation

LF = Location factor

i. Pollution Index of industrial sector (PI):

The Board has issued Consent under Orange Category. For Orange category of industries, average pollution index is 50

ii. Number of days of violation (N):

The number of days for which violation took place is considered as the period between the day of violation observed/due date of direction's compliance and the day of compliance verified by the Board as mentioned below:

iii. Scale of operation (S):

The industry is considered as small scale as per consent issued by Board. The scale of operation (S) for EC estimation is considered as 0.5.

iv. Location factor (LF):

The industry is located at Gadwal (M), Jogulamba District district and the total population located within 05 kms distance from the Gadwal Municipal boundary if the city is 70766 population and above. Thus location factor (LF) is considered as 1 for EC estimation.

v. Factor in Rupees (R) (Rs):

As per the environmental compensation estimation guidelines, factor of rupees may be considered as Rs 250/- for estimating environmental compensation.

After detailed discussion and careful consideration of the material facts of the case and based on CPCB guidelines and as per Board Office order dt:03.01.2020 issued on modalities / methodology of assessing, imposing and utilization of environmental compensation from the polluting units in the State of Telangana has arrived at the following and recommended to impose environmental compensation to the industry.

Total nos. of days of violation (N) as 173 days, Pollution Index of industrial sector (PI) as 50, Scale of Operation (S) as 0.5, Location Factor (LF) as 1 and Factor of Rupees (R) as Rs. 250/-.

In view of the above, the environmental compensation is finalized as:

$$EC = 50 \times 173 \times 250 \times 0.5 \times 1 = \text{Rs. } 10,81,250/-$$

8. After careful consideration of material facts of the case, the Board hereby issues following directions to your industry :

- i. **The industry shall deposit Rs. 10,81,250/- towards Environmental Compensation within one week.**
- ii. The industry shall treat the effluents generated in their own ETP and the treated effluents shall meet the discharge standards stipulated by the Board..
- iii. The industry shall dispose the contaminated soil to TSDF immediately.
- iv. The industry shall not cause any air pollution / dust nuisance to the surrounding environment.
- v. The industry has submit monthly records of production, water consumption, waste water generation & Solid waste generation and its disposal quantities at RO-Hyderabad immediately.

9. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

10. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 directing closure of the industry in the interest of Public Health and Environment, without further notice/hearing.

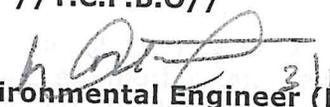
Sd/-
MEMBER SECRETARY

To
M/s Sri Lakshmi Venkateshwara Seed Processing Unit,
Sy.no.184 & 185, Kondapally Road,
Paramala (V), Gadwal (M), Jogulamba Gadwal District

Copy to :

1. The JCEE, ZO-Hyderabad for information and necessary action..
2. The EE, RO, Hyderabad for information and necessary action.
3. Concerned file.

//T.C.F.B.O//


Senior Environmental Engineer (FAC)
(UH - V) 21/10/20



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TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Order No. MHB-157/TSPCB/U-V/TF/2020- 899

Date:03.10.2020

Sub : M/s Sri Balaji Ginning Mill, Sy. No. 888/b2, Ieeja (V&M), Jogulamba Gadwal District - Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and control of Pollution) Amendment Act, 1987 - **Levy of Environmental compensation-DIRECTIONS- Issued - Reg.**

Ref : 1. CFO order dated 02.12.2016.
2. Hon'ble NGT order dated 15.11.2019 in OA. No. 43/2019.
3. The Regional Director, Chennai, CPCB vide letter no. F.Tech/39/Legal/RDS/2019-20 - 1491, dated:01.01.2020
4. Inspection of your industry by the Joint Monitoring Committee along with petitioner on 03.12.2019.
5. Hearing held on 07.02.2020 at Board office, Hyderabad.
6. Order No. MHB-157/TSPCB/U-V/TF/2020-2597, dt.04.03.2020.
7. Hearing held on 14.08.2020 at Board office, Hyderabad for assessment of EC
8. Your representation dt. 17.08.2020.

1. WHEREAS, you are operating the industry located at Sy. No. 888/b2, Ieeja (V&M), Jogulamba Gadwal District and engaged in cotton ginning & Cotton seed processing (De-linting) activity.
2. WHEREAS, the Board issued CFO to the unit vide order dated 02.12.2016 which is valid upto 31.03.2020.
3. WHEREAS, Sri P. Madhusudan Reddy filed a petition before the Hon'ble NGT vide OA. No. 43/2019 alleged that the cotton seed industries operating in Jogulamba Gadwal District of Telangana are causing pollution. Based on the grievances made by the petitioner, the Hon'ble NGT vide order dated November 15, 2019 Constituted a Joint Committee. Accordingly, the Committee inspected the 23 cotton Ginning & Cotton Seed processing industries in Gadwal and Ieeja Town during December, 02-05, 2019 and submitted report before the Hon'ble NGT, South Zone, Chennai.
4. WHEREAS, the above case came for hearing on 07.01.2020. The Hon'ble NGT issued following orders :

"-----"

The Telangana State Pollution Control Board (TSPCB) is directed to submit a detailed action taken report on the basis of the observations and recommendations made by the Joint Committee in respect of the erring industries including imposing of environmental compensation and if the soil is contaminated and any remedial measure is required, what steps is to be taken for removing the contamination and restore the soil back to the original condition. If they want the help of any Expert for the same, the Committee is at liberty to use the service of the Expert for this service. The Committee is directed to consider the question of remedial measure for restoration of damage if any caused and assessment of compensation and on that basis, the TSPCB is directed to take action against the erring units in accordance with law. TSPCB is also directed to submit the further action taken report as directed within a period of two months. We are not expressing any opinion regarding the consideration of the application for consent to operate or consent to establishment of the ETP. If any applications are submitted by the units, the regulating authority is at liberty to pass appropriate orders in those applications in accordance with law and pendency of this application is not bar for the same. But it must be done in accordance with law "

5. WHEREAS, you were given an opportunity for hearing before the Task Force Committee of the Board on 07.02.2020. After detailed discussions, the committee recommended that as per the directions of the Hon'ble NGT, Environmental Compensation may be assessed and imposed on the industry for the period during which the industry was non-compliant, as per the guidelines issued by CPCB. The committee further recommended to issue certain directions to comply with.
6. WHEREAS, the Board vide reference 6th cited issued certain directions to your industry to comply with.

7. WHEREAS, you were given an opportunity for hearing before the Task Force Committee of the Board on 14.08.2020 for assessment and finalization of Environmental Compensation based on the report furnished by the Regional Officer, Hyderabad. You have represented that your unit was not in operation during certain periods and requested to exempt such periods for calculations of EC.

The committee after detailed examination has carried out assessment of EC as per the CPCB guidelines and office order dt. 03.01.2019 issued by TSPCB. The detailed assessment of EC is as follows:

S.No	Date of inspection	Action Taken on inspection for violation	Day of inspection on directions and violations observed	Number of days violation	Remarks
1.	10.12.2018	The Zonal Office, Hyderabad issued directions on 22.01.2019.	12.02.2019	64 days	<ul style="list-style-type: none"> The effluents are observed in open land which is ploughed by the industry and also wet soil observed in open land. The industry has not submitted the details of production details of wastewater generation and effluent lifted to CETP and solid waste generation and its disposal. The industry has not submitted details of disposal of ETP sludge to TSDF.
2.	12.02.2019	The CPCB has submitted industry status report to Hon'ble NGT.	05.12.2019	22 days (296 days - 274 days) The unit was not in operation from 01.03.2019 to 31.10.2019. The industry submitted power bills and noted that delinting activity was not in operation in Nov, 2019. Hence, 274 days shall be exempted for calculation.	<ul style="list-style-type: none"> It clearly indicates that the unit has illegally discharged the untreated acidic effluent to the adjacent agricultural fields. The unit owns 5 acres of agricultural field next the plant area and has planned for the construction of ETP in that area. During inspection one bore well sample inside the premises and two soil samples near the de-linting area & from adjacent field were collected. The unit has not maintained records or log books for production, water & raw material consumption, effluent generation & disposal, solid waste & used oil generation & disposal.
3.	05.12.2019	The CPCB has submitted industry status report to Hon'ble NGT on 06.01.2020	28.02.2020	85 days	The industries were in operation upto 28.02.2020.
Total No of days				171	

Environmental Compensation (EC) Calculation:

The following equation is used for estimating environmental compensation:

$$EC = PI \times N \times R \times S \times LF$$

Where,

- EC = Environmental Compensation in INR
- PI = Pollution Index of industrial sector
- N = Number of days of violation took place
- R = A factor in Rupees for EC
- S = Factor for scale of operation
- LF = Location factor

i. Pollution Index of industrial sector (PI):

The Board has issued Consent under Orange Category. For Orange category of industries, average pollution index is 50

ii. Number of days of violation (N):

The number of days for which violation took place is considered as the period between the day of violation observed/due date of direction's compliance and the day of compliance verified by the Board as mentioned below:

iii. Scale of operation (S):

The industry is considered as small scale as per consent issued by Board. The scale of operation (S) for EC estimation is considered as 0.5.

iv. Location factor (LF):

The industry is located at Gadwal (M), Jogulamba District district and the total population located within 05 kms distance from the Gadwal Municipal boundary if the city is 70766 population and above. Thus location factor (LF) is considered as 1 for EC estimation.

v. Factor in Rupees (R) (Rs):

As per the environmental compensation estimation guidelines, factor of rupees may be considered as Rs 250/- for estimating environmental compensation.

After detailed discussion and careful consideration of the material facts of the case and based on CPCB guidelines and as per Board Office order dt:03.01.2020 issued on modalities / methodology of assessing, imposing and utilization of environmental compensation from the polluting units in the State of Telangana has arrived at the following and recommended to impose environmental compensation to the industry.

Total nos. of days of violation (N) as 171 days, Pollution Index of industrial sector (PI) as 50, Scale of Operation (S) as 0.5, Location Factor (LF) as 1 and Factor of Rupees (R) as Rs. 250/-.

In view of the above, the environmental compensation is finalized as:

$$EC = 50 \times 171 \times 250 \times 0.5 \times 1 = \text{Rs. } 10,68,750/-$$

8. After careful consideration of material facts of the case, the Board hereby issues following directions to your industry :

- i. **The industry shall deposit Rs. 10,68,750/- towards Environmental Compensation within one week.**
- ii. The industry shall treat the effluents generated in their own ETP and the treated effluents shall meet the discharge standards stipulated by the Board..
- iii. The industry shall dispose the contaminated soil to TSDF immediately.
- iv. The industry shall not cause any air pollution / dust nuisance to the surrounding environment.
- v. The industry has submit monthly records of production, water consumption, waste water generation & Solid waste generation and its disposal quantities at RO-Hyderabad immediately.

9. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.
10. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 directing closure of the industry in the interest of Public Health and Environment, without further notice/hearing.

Sd/-
MEMBER SECRETARY

To
M/s Sri Balaji Ginning Mill,
Sy. No. 888/b2, Ieeja (V&M),
Jogulamba Gadwal District

Copy to :

1. The JCEE, ZO-Hyderabad for information and necessary action..
2. The EE, RO, Hyderabad for information and necessary action.
3. Concerned file.

//T.C.F.B.O//

[Signature] 3/10/20
Senior Environmental Engineer (FAC)
(UH - V)



-58- ANNEXURE I

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Order No. MHB-157/TSPCB/U-V/TF/2020-894

Date:03.10.2020

Sub : M/s Sri Ram Ginning and Processing unit, Sy.no. 891/A, 891/B, Ieeja (V & M), Jogulamba Gadwal District - Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and control of Pollution) Amendment Act, 1987 - **Levy of Environmental compensation-DIRECTIONS- Issued - Reg.**

Ref : 1. CFO order dated 31.12.2015.
2. Hon'ble NGT order dated 15.11.2019 in OA. No. 43/2019.
3. The Regional Director, Chennai, CPCB vide letter no. F.Tech/39/Legal/RDS/2019-20 - 1491, dated:01.01.2020
4. Inspection of your industry by the Joint Monitoring Committee along with petitioner on 02.12.2019.
5. Hearing held on 07.02.2020 at Board office, Hyderabad.
6. Order No. MHB-157/TSPCB/U-V/TF/2020-2605, dt.04.03.2020.
7. Hearing held on 14.08.2020 at Board office, Hyderabad for assessment of EC
8. Your representation dt. 17.08.2020

1. WHEREAS, you are operating the industry located at Sy.no. 891/A, 891/B, Ieeja (V & M), Jogulamba Gadwal District and engaged in Cotton ginning, cotton seed, maize & paddy seed processing. The unit falls under Orange Category (Micro) of industries.
2. WHEREAS, the Board issued CFO to the unit vide order dated 31.12.2015 which is valid upto 30.11.2021.
3. WHEREAS, Sri P. Madhusudan Reddy filed a petition before the Hon'ble NGT vide OA. No. 43/2019 alleged that the cotton seed industries operating in Jogulamba Gadwal District of Telangana are causing pollution. Based on the grievances made by the petitioner, the Hon'ble NGT vide order dated November 15, 2019 Constituted a Joint Committee. Accordingly, the Committee inspected the 23 cotton Ginning & Cotton Seed processing industries in Gadwal and Ieeja Town during December, 02-05, 2019 and submitted report before the Hon'ble NGT, South Zone, Chennai.
4. WHEREAS, the above case came for hearing on 07.01.2020. The Hon'ble NGT issued following orders :

"-----"

The Telangana State Pollution Control Board (TSPCB) is directed to submit a detailed action taken report on the basis of the observations and recommendations made by the Joint Committee in respect of the erring industries including imposing of environmental compensation and if the soil is contaminated and any remedial measure is required, what steps is to be taken for removing the contamination and restore the soil back to the original condition. If they want the help of any Expert for the same, the Committee is at liberty to use the service of the Expert for this service. The Committee is directed to consider the question of remedial measure for restoration of damage if any caused and assessment of compensation and on that basis, the TSPCB is directed to take action against the erring units in accordance with law. TSPCB is also directed to submit the further action taken report as directed within a period of two months. We are not expressing any opinion regarding the consideration of the application for consent to operate or consent to establishment of the ETP. If any applications are submitted by the units, the regulating authority is at liberty to pass appropriate orders in those applications in accordance with law and pendency of this application is not bar for the same. But it must be done in accordance with law "

5. WHEREAS, you were given an opportunity for hearing before the Task Force Committee of the Board on 07.02.2020. After detailed discussions, the committee recommended that as per the directions of the Hon'ble NGT, Environmental Compensation may be assessed and imposed on the industry for the period during which the industry was non-compliant, as per the guidelines issued by CPCB. The committee further recommended to issue certain directions to comply with.

6. WHEREAS, the Board vide reference 6th cited issued certain directions to your industry to comply with.
7. WHEREAS, you were given an opportunity for hearing before the Task Force Committee of the Board on 14.08.2020 for assessment and finalization of Environmental Compensation based on the report furnished by the Regional Officer, Hyderabad. You have represented that your unit was not in operation during ceratin periods and requested to exempt such periods for calculations of EC.

The committee after detailed examination has carried out assessment of EC as per the CPCB guidelines and office order dt. 03.01.2019 issued by TSPCB. The detailed assessment of EC is as follows:

S.No	Date of inspection	Action Taken on inspection for violation	Day of inspection on directions and violations observed	Number of days violation	Remarks
1.	10.12.2018	The Zonal Office, Hyderabad issued directions on 22.01.2019.	12.02.2019	64 days	<ul style="list-style-type: none"> • Open land is ploughed by the industry and also wet soil observed in open land. • The industry has not submitted the details of production details of wastewater generation and solid waste generation and its disposal. • The industry has not submitted details of disposal of solid waste to M/s. TSDF
2.	12.02.2019	The CPCB has submitted industry status report to Hon'ble NGT.	05.12.2019	17 days (296 days – 279 days) The unit was not in operation from 01.03.2019 to 31.10.2019 and not carried out de-linting activity from November 2019 to Feb 2020. Hence, 279 days shall be exempted for calculation.	<ul style="list-style-type: none"> • The unit had no ETP earlier to treat effluent, it is clearly evident that the acidic effluent generated is being illegally discharged without treatment to the agricultural fields. • The deposition of yellow colour salts was observed in the adjacent agricultural field where ETP is constructed. • During inspection, it was noticed that the unit has erected ETP in the adjacent agricultural field. The installation of electro-mechanical equipments, electrical connection, flow meters for inlet & outlet of ETP are pending. • During inspection one bore well sample inside the unit premises and one soil sample from the adjacent field were collected. • The unit has not maintained any records or log books for production, water & raw material consumption, electricity usage, effluent generation & disposal, Solid waste & used oil generation and disposal.
3.	05.12.2019	The CPCB has submitted industry status report to Hon'ble	28.02.2020	0 days	The industry has submitted representation enclosing the electricity bills for the period November 2019 to Feb 2020.

	NGT on 06.01.2020		
	Total No of days	81	

Environmental Compensation (EC) Calculation:

The following equation is used for estimating environmental compensation:

$$EC = PI \times N \times R \times S \times LF$$

Where,

EC = Environmental Compensation in INR

PI = Pollution Index of industrial sector

N = Number of days of violation took place

R = A factor in Rupees for EC

S = Factor for scale of operation

LF = Location factor

i. Pollution Index of industrial sector (PI):

The Board has issued Consent under Orange Category. For Orange category of industries, average pollution index is 50

ii. Number of days of violation (N):

The number of days for which violation took place is considered as the period between the day of violation observed/due date of direction's compliance and the day of compliance verified by the Board as mentioned below:

iii. Scale of operation (S):

The industry is considered as small scale as per consent issued by Board. The scale of operation (S) for EC estimation is considered as 0.5.

iv. Location factor (LF):

The industry is located at Gadwal (M), Jogulamba District district and the total population located within 05 kms distance from the Gadwal Municipal boundary if the city is 70766 population and above. Thus location factor (LF) is considered as 1 for EC estimation.

v. Factor in Rupees (R) (Rs):

As per the environmental compensation estimation guidelines, factor of rupees may be considered as Rs 250/- for estimating environmental compensation.

After detailed discussion and careful consideration of the material facts of the case and based on CPCB guidelines and as per Board Office order dt:03.01.2020 issued on modalities / methodology of assessing, imposing and utilization of environmental compensation from the polluting units in the State of Telangana has arrived at the following and recommended to impose environmental compensation to the industry.

Total nos. of days of violation (N) as 81 days, Pollution Index of industrial sector (PI) as 50, Scale of Operation (S) as 0.5, Location Factor (LF) as 1 and Factor of Rupees (R) as Rs. 250/-.

In view of the above, the environmental compensation is finalized as:

$$EC = 50 \times 81 \times 250 \times 0.5 \times 1 = \text{Rs. } 5,06,250/-$$

8. After careful consideration of material facts of the case, the Board hereby issues following directions to your industry :

- i. **The industry shall deposit Rs. 5,06,250/- towards Environmental Compensation within one week.**
- ii. The industry shall treat the effluents generated in their own ETP and the treated effluents shall meet the discharge standards stipulated by the Board..
- iii. The industry shall dispose the contaminated soil to TSDF immediately.
- iv. The industry shall not cause any air pollution / dust nuisance to the surrounding environment.
- v. The industry has submit monthly records of production, water consumption, waste water generation & Solid waste generation and its disposal quantities at RO-Hyderabad immediately.

9. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.
10. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 directing closure of the industry in the interest of Public Health and Environment, without further notice/hearing.

Sd/-
MEMBER SECRETARY

To
M/s Sri Ram Ginning and Processing unit,
Sy.no. 891/A, 891/B, Ieeja (V & M),
Jogulamba Gadwal District

Copy to :

1. The JCEE, ZO-Hyderabad for information and necessary action..
2. The EE, RO, Hyderabad for information and necessary action.
3. Concerned file.

//T.C.F.B.O//

[Signature]
Senior Environmental Engineer (FAC)
(UH - V)



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TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Order No. MHB-157/TSPCB/U-V/TF/2020- 901

Date:03.10.2020

Sub : M/s Sri Nageswar Reddy & Ors cotton seed Ginning Mill, Medikonda road, Ieeja Town (V&M), Jogulamba Gadwal – Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and control of Pollution) Amendment Act, 1987 – **Levy of Environmental compensation-DIRECTIONS- Issued – Reg.**

Ref : 1. CFO order dated 16.04.2016.
2. Hon'ble NGT order dated 15.11.2019 in OA. No. 43/2019.
3. The Regional Director, Chennai, CPCB vide letter no. F.Tech/39/Legal/RDS/2019-20 – 1491, dated:01.01.2020
4. Inspection of your industry by the Joint Monitoring Committee along with petitioner on 02.12.2019.
5. Hearing held on 07.02.2020 at Board office, Hyderabad.
6. Order No. MHB-157/TSPCB/U-V/TF/2020-2604, dt.04.03.2020.
7. Hearing held on 14.08.2020 at Board office, Hyderabad for assessment of EC
8. Your representation dt. 17.08.2020

1. WHEREAS, you are operating the industry located at Medikonda road, Ieeja Town (V&M), Jogulamba Gadwal and engaged in **Ginning & seed processing activity**.
2. WHEREAS, the Board issued CFO to the unit vide order dated 16.04.2016 which is valid upto 28.02.2020.
3. WHEREAS, Sri P. Madhusudan Reddy filed a petition before the Hon'ble NGT vide OA. No. 43/2019 alleged that the cotton seed industries operating in Jogulamba Gadwal District of Telangana are causing pollution. Based on the grievances made by the petitioner, the Hon'ble NGT vide order dated November 15, 2019 Constituted a Joint Committee. Accordingly, the Committee inspected the 23 cotton Ginning & Cotton Seed processing industries in Gadwal and Ieeja Town during December, 02-05, 2019 and submitted report before the Hon'ble NGT, South Zone, Chennai.
4. WHEREAS, the above case came for hearing on 07.01.2020. The Hon'ble NGT issued following orders :

"-----"

The Telangana State Pollution Control Board (TSPCB) is directed to submit a detailed action taken report on the basis of the observations and recommendations made by the Joint Committee in respect of the erring industries including imposing of environmental compensation and if the soil is contaminated and any remedial measure is required, what steps is to be taken for removing the contamination and restore the soil back to the original condition. If they want the help of any Expert for the same, the Committee is at liberty to use the service of the Expert for this service. The Committee is directed to consider the question of remedial measure for restoration of damage if any caused and assessment of compensation and on that basis, the TSPCB is directed to take action against the erring units in accordance with law. TSPCB is also directed to submit the further action taken report as directed within a period of two months. We are not expressing any opinion regarding the consideration of the application for consent to operate or consent to establishment of the ETP. If any applications are submitted by the units, the regulating authority is at liberty to pass appropriate orders in those applications in accordance with law and pendency of this application is not bar for the same. But it must be done in accordance with law "

5. WHEREAS, you were given an opportunity for hearing before the Task Force Committee of the Board on 07.02.2020. After detailed discussions, the committee recommended that as per the directions of the Hon'ble NGT, Environmental Compensation may be assessed and imposed on the industry for the period during which the industry was non-compliant, as per the guidelines issued by CPCB. The committee further recommended to issue certain directions to comply with.
6. WHEREAS, the Board vide reference 6th cited issued certain directions to your industry to comply with.

7. WHEREAS, you were given an opportunity for hearing before the Task Force Committee of the Board on 14.08.2020 for assessment and finalization of Environmental Compensation based on the report furnished by the Regional Officer, Hyderabad. You have represented that your unit was not in operation during certain periods and requested to exempt such periods for calculations of EC.

The committee after detailed examination has carried out assessment of EC as per the CPCB guidelines and office order dt. 03.01.2019 issued by TSPCB. The detailed assessment of EC is as follows:

S.No	Date of inspection	Action Taken on inspection for violation	Day of inspection on directions and violations observed	Number of days violation	Remarks
1.	10.12.2018	The Zonal Office, Hyderabad issued directions on 22.01.2019.	23.09.2019	81 days (287 days – 206 days) The industry is operated seasonally operated from November to February. The unit was not in operation from 01.03.2019 to 23.09.2019. Hence, 206 days shall be exempted for calculation.	<ul style="list-style-type: none"> The industry has stored effluents in unlined lagoon and stagnated effluents were observed in the unlined lagoon and also observed wet soil ploughed The industry has not submitted the details of production details of wastewater generation and effluent lifted to CETP and solid waste generation and its disposal. The industry has not submitted details of disposal of ETP sludge to TSDF.. During inspection, sludge was observed at outside the factory premises.
2.	23.09.2019	The CPCB has submitted industry status report to Hon'ble NGT. Extension of Temporary Revocation on 26.10.2019	05.12.2019	05 days (73 days – 68 days) The unit was not in operation from 23.09.2019 to 31.10.2019. The industry submitted electricity bills showing that the industry was not in operation in the month of November 2019. Hence, 68 days shall be exempted for calculation.	<ul style="list-style-type: none"> During inspection it was noticed that the unit had sprinkled fresh soil near the ETP and de-linting area. It was observed to be a new soil, dry on surface and wet inside. During inspection one bore well sample and two soil samples were collected, one near the de-linting area and another in the adjacent agricultural field. The is not maintained any log books for production, water consumption, raw materials used, effluent generation & disposal, solid waste & used oil. The unit has no records for the disposal of solid waste (sludge from collection tank) and used oil.
3.	05.12.2019	The CPCB has submitted industry status report to Hon'ble NGT on 06.01.2020	28.02.2020	85 days	The industries were in operation upto 28.02.2020.
Total No of days				171	

Environmental Compensation (EC) Calculation:

The following equation is used for estimating environmental compensation:

$$EC = PI \times N \times R \times S \times LF$$

Where,

EC = Environmental Compensation in INR
PI = Pollution Index of industrial sector
N = Number of days of violation took place
R = A factor in Rupees for EC
S = Factor for scale of operation
LF = Location factor

i. Pollution Index of industrial sector (PI):

The Board has issued Consent under Orange Category. For Orange category of industries, average pollution index is 50

ii. Number of days of violation (N):

The number of days for which violation took place is considered as the period between the day of violation observed/due date of direction's compliance and the day of compliance verified by the Board as mentioned below:

iii. Scale of operation (S):

The industry is considered as small scale as per consent issued by Board. The scale of operation (S) for EC estimation is considered as 0.5.

iv. Location factor (LF):

The industry is located at Gadwal (M), Jogulamba District district and the total population located within 05 kms distance from the Gadwal Municipal boundary if the city is 70766 population and above. Thus location factor (LF) is considered as 1 for EC estimation.

v. Factor in Rupees (R) (Rs):

As per the environmental compensation estimation guidelines, factor of rupees may be considered as Rs 250/- for estimating environmental compensation.

After detailed discussion and careful consideration of the material facts of the case and based on CPCB guidelines and as per Board Office order dt:03.01.2020 issued on modalities / methodology of assessing, imposing and utilization of environmental compensation from the polluting units in the State of Telangana has arrived at the following and recommended to impose environmental compensation to the industry.

Total nos. of days of violation (N) as 171 days, Pollution Index of industrial sector (PI) as 50, Scale of Operation (S) as 0.5, Location Factor (LF) as 1 and Factor of Rupees (R) as Rs. 250/-.

In view of the above, the environmental compensation is finalized as:

$$EC = 50 \times 171 \times 250 \times 0.5 \times 1 = \text{Rs. } 10,68,750/-$$

8. After careful consideration of material facts of the case, the Board hereby issues following directions to your industry :

- i. **The industry shall deposit Rs. 10,68,750/- towards Environmental Compensation within one week.**
- ii. The industry shall treat the effluents generated in their own ETP and the treated effluents shall meet the discharge standards stipulated by the Board..
- iii. The industry shall dispose the contaminated soil to TSDF immediately.
- iv. The industry shall not cause any air pollution / dust nuisance to the surrounding environment.
- v. The industry has submit monthly records of production, water consumption, waste water generation & Solid waste generation and its disposal quantities at RO-Hyderabad immediately.

9. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

10. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 directing closure of the industry in the interest of Public Health and Environment, without further notice/hearing.

Sd/-
MEMBER SECRETARY

To
M/s Sri Nageswar Reddy &
Ors cotton seed Ginning Mill,
Medikonda road, Ieeja Town (V&M),
Jogulamba Gadwal

Copy to :

1. The JCEE, ZO-Hyderabad for information and necessary action..
2. The EE, RO, Hyderabad for information and necessary action.
3. Concerned file.

//T.C.F.B.O//


Senior Environmental Engineer (FAC)
(UH - V)



TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Order No. MHB-129/TSPCB/U-V/TF/2020- 900

Date:03.10.2020

Sub : M/s. Vigneshwara Agritech (Formerly Sri Laxmi prasanna Ginning Mill), Near Ieeja Petrol Bunk Chowrastha, Ieeja (V & M), Jogulamba Gadwal District - Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and control of Pollution) Amendment Act, 1987 - **Levy of Environmental compensation - DIRECTIONS - Issued - Reg.**

Ref : 1. Order No.15-MBNR/TSPCB/ZO-HYD/TF/2019-647, Dt:02.12.2019.
2. Hearing held on 14.08.2020 at Board office, Hyderabad for assessment of EC
3. Your representation dt. 17.08.2020

- WHEREAS, you are operating the industry located at Kistareddy Bangla, Godowns Bearing No.3-1-1, Kista Reddy Bangla, Gadwal (M), Jogulamba Gadwal District and engaged in Cotton Ginning and cotton seed processing (De-Linting).
- WHEREAS, the Board vide reference 1st cited issued Closure Order to the industry on 31.12.2019 for operating without valid CFO.
- WHEREAS, you were given an opportunity for hearing before the Task Force Committee of the Board on 14.08.2020 for assessment and finalization of Environmental Compensation based on the report furnished by the Regional Officer, Hyderabad. You have represented to exempt EC stating that you are not operating the unit.

The Committee after detailed examination has carried out assessment of EC as per the CPCB guidelines and office order dt:03.01.2019 issued by TSPCB. The detailed assessment of EC is as follows:

S.No	Date of inspection	Action Taken on inspection for violation	Day of inspection on directions and violations observed	Number of days violation	Remarks
1.	10.12.2018	The Zonal Office, Hyderabad issued directions on 22.01.2019	19.11.2019	99 days (344 days - 245 days) The unit was not in operation from 01.03.2019 to 31.10.2019. Hence, 245 days shall be exempted for calculation.	12.02.2019 <ul style="list-style-type: none">The industry has not obtained for CFE & CFO of the Board.The cotton bags are stored openly. 19.11.2019 <ul style="list-style-type: none">The industry has not obtained for CFE & CFO of the Board.The industry is operating without permission of the Board.The industry has stored cotton bags openly on the ground and provided separate closed shed for storage of cotton bags
2.	19.11.2019	The Zonal Office, Hyderabad issued closure order 02.12.2019 The CPCB has	05.12.2019	13 days (16 days - 3days) The Board issued closure	<ul style="list-style-type: none">The unit was inspected for the public complaint by the TSPCB officials and issued notice on November 8, 2018 for operating without CFE & CFOInspite of many notices

		submitted industry status report to Hon'ble NGT.		orders on 02.12.2019. Hence, 3 days may be exempted	and directions issued to the unit from 2018 onwards, the unit has not applied for CFE & CFO. The unit is operating cotton ginning & cotton seed processing and discharging acidic effluent into lagoon without treatment which clearly shows the negligence attitude towards environment and policy.
3.	05.12.2019	The CPCB has submitted industry status report to Hon'ble NGT on 06.01.2020	28.02.2020	0 days The Board issued closure orders on 02.12.2019. The industry is not in operation since issue of closure orders	--
Total No of days				112	

Environmental Compensation (EC) Calculation:

The following equation is used for estimating environmental compensation:

$$EC = PI \times N \times R \times S \times LF$$

Where,

EC = Environmental Compensation in INR

PI = Pollution Index of industrial sector

N = Number of days of violation took place

R = A factor in Rupees for EC

S = Factor for scale of operation

LF = Location factor

i. Pollution Index of industrial sector (PI):

The Board has issued Consent under Orange Category. For Orange category of industries, average pollution index is 50

ii. Number of days of violation (N):

The number of days for which violation took place is considered as the period between the day of violation observed/due date of direction's compliance and the day of compliance verified by the Board as mentioned below:

iii. Scale of operation (S):

The industry is considered as small scale as per consent issued by Board. The scale of operation (S) for EC estimation is considered as 0.5.

iv. Location factor (LF):

The industry is located at Gadwal (M), Jogulamba District district and the total population located within 05 kms distance from the Gadwal Municipal boundary if the city is 70766 population and above. Thus location factor (LF) is considered as 1 for EC estimation.

v. Factor in Rupees (R) (Rs):

As per the environmental compensation estimation guidelines, factor of rupees may be considered as Rs 250/- for estimating environmental compensation.

After detailed discussion and careful consideration of the material facts of the case and based on CPCB guidelines and as per Board Office order dt:03.01.2020 issued on modalities / methodology of assessing, imposing and utilization of environmental compensation from the polluting units in the State of Telangana has arrived at the following and recommended to impose environmental compensation to the industry.

Total nos. of days of violation (N) as 112 days, Pollution Index of industrial sector (PI) as 50, Scale of Operation (S) as 0.5, Location Factor (LF) as 1 and Factor of Rupees (R) as Rs. 250/-.

In view of the above, the environmental compensation is finalized as:

$$EC = 50 \times 112 \times 250 \times 0.5 \times 1 = \text{Rs. } 7,00,000/-$$

4. After careful consideration of material facts of the case, the Board hereby issues following directions to your industry :

i. The industry shall deposit Rs. 7,00,000/- towards Environmental Compensation within one week.

5. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

6. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 directing closure of the industry in the interest of Public Health and Environment, without further notice/hearing.

Sd/-
MEMBER SECRETARY

To
M/s. Vigneshwara Agritech
(Formerly Sri Laxmi prasanna Ginning Mill),
Near Ieeja Petrol Bunk Chowrastha, Ieeja (V & M),
Jogulamba Gadwal District.

Copy to :

- 1. The JCEE, ZO-Hyderabad for information and necessary action..
- 2. The EE, RO, Hyderabad for information and necessary action.
- 3. Concerned file.

//T.C.F.B.O//

[Handwritten Signature]
Senior Environmental Engineer (FAC)
(UH - V)



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TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Order No. MHB-157/TSPCB/U-V/TF/2020- 903

Date:03.10.2020

Sub : M/s. Image Crop Sciences Pvt. Ltd., Sy No Sy.No.412/A/2, Vemula (V), Itikyal (M), Wanaparthy District – Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and control of Pollution) Amendment Act, 1987 – **Levy of Environmental compensation-DIRECTIONS- Issued – Reg.**

Ref : 1. CFO order dated 02.11.2017.
2. Hon'ble NGT order dated 15.11.2019 in OA. No. 43/2019.
3. The Regional Director, Chennai, CPCB vide letter no. F.Tech/39/Legal/RDS/2019-20 – 1491, dated:01.01.2020
4. Inspection of your industry by the Joint Monitoring Committee along with petitioner on 03.12.2019.
5. Hearing held on 07.02.2020 at Board office, Hyderabad.
6. Order No. MHB-157/TSPCB/U-V/TF/2020-2591, dt.04.03.2020.
7. Hearing held on 14.08.2020 at Board office, Hyderabad for assessment of EC.
8. Your representation dt.17.08.2020.

1. WHEREAS, you are operating the industry located at Sy No Sy.No.412/A/2, Vemula (V), Itikyal (M), Wanaparthy District and engaged in cotton ginning & Cotton seed processing (De-linting) activity. The unit falls under Orange Category (Small) of industries.
2. WHEREAS, the Board issued CFO to the unit vide order dated 02.11.2017 which is valid upto 31.08.2022.
3. WHEREAS, Sri P. Madhusudan Reddy filed a petition before the Hon'ble NGT vide OA. No. 43/2019 alleged that the cotton seed industries operating in Jogulamba Gadwal District of Telangana are causing pollution. Based on the grievances made by the petitioner, the Hon'ble NGT vide order dated November 15, 2019 Constituted a Joint Committee. Accordingly, the Committee inspected the 23 cotton Ginning & Cotton Seed processing industries in Gadwal and Ieeja Town during December, 02-05, 2019 and submitted report before the Hon'ble NGT, South Zone, Chennai.
4. WHEREAS, the above case came for hearing on 07.01.2020. The Hon'ble NGT issued following orders :

"-----"

The Telangana State Pollution Control Board (TSPCB) is directed to submit a detailed action taken report on the basis of the observations and recommendations made by the Joint Committee in respect of the erring industries including imposing of environmental compensation and if the soil is contaminated and any remedial measure is required, what steps is to be taken for removing the contamination and restore the soil back to the original condition. If they want the help of any Expert for the same, the Committee is at liberty to use the service of the Expert for this service. The Committee is directed to consider the question of remedial measure for restoration of damage if any caused and assessment of compensation and on that basis, the TSPCB is directed to take action against the erring units in accordance with law. TSPCB is also directed to submit the further action taken report as directed within a period of two months. We are not expressing any opinion regarding the consideration of the application for consent to operate or consent to establishment of the ETP. If any applications are submitted by the units, the regulating authority is at liberty to pass appropriate orders in those applications in accordance with law and pendency of this application is not bar for the same. But it must be done in accordance with law "

5. WHEREAS, you were given an opportunity for hearing before the Task Force Committee of the Board on 07.02.2020. After detailed discussions, the committee recommended that as per the directions of the Hon'ble NGT, Environmental Compensation may be assessed and imposed on the industry for the period during which the industry was non-compliant, as per the guidelines issued by CPCB. The committee further recommended to issue certain directions to comply with.

6. WHEREAS, the Board vide reference 6th cited issued certain directions to your industry to comply with.
7. WHEREAS, you were given an opportunity for hearing before the Task Force Committee of the Board on 14.08.2020 for assessment and finalization of Environmental Compensation based on the report furnished by the Regional Officer, Hyderabad. You have represented that your unit was not in operation during certain periods and requested to exempt such periods for calculations of EC.

The committee after detailed examination has carried out assessment of EC as per the CPCB guidelines and office order dt. 03.01.2019 issued by TSPCB. The detailed assessment of EC is as follows:

S.No	Date of inspection	Action Taken on inspection for violation	Day of inspection on directions and violations observed	Number of days violation	Remarks
1.	10.12.2018	The Zonal Office, Hyderabad issued directions on 22.01.2019.	12.02.2019	64 days	<ul style="list-style-type: none"> • The industry has stored effluents in unlined lagoon and stagnated effluents were observed in the unlined lagoon • The industry has not provided syntax tanks for collection of effluents before disposing to JETL. • The industry has not submitted the details of production and wastewater generation and effluent lifted to CETP and solid waste generation and its disposal. • The industry has not lifted solid waste to M/s. TSDF. • During inspection, huge sludge was observed at outside the factory premises.
2.	12.02.2019	The CPCB has submitted industry status report to Hon'ble NGT.	05.12.2019	17 days (296 days – 279 days) The unit was not in operation from 01.03.2019 to 31.10.2019. The industry has submitted the representation along with electricity bills stating that they have not operated the unit in the last season i.e., Nov 2019 to Feb 2020.	<ul style="list-style-type: none"> • During inspection three unlined lagoons was observed at the outside of the compound wall. The unit has an underground pipeline from the de-linting area to unlined lagoons. • The two unlined lagoons were dried, yellow colour salt deposition was observed on top of the soil and the surface of the soil was black in colour due to high acidic effluent. • The third lagoon was wet which shows the unit had operated. The soil samples from the lagoons were collected for analysis. • The unit has de-linting facility for three reactors and the unit has made arrangement to discharge the effluent into three unlined

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				Hence, 279 days shall be exempted for calculation.	<p>lagoons.</p> <ul style="list-style-type: none"> • During inspection, the patches of black colour was observed near the de-linting area where the sulphuric acid was stored. • The collection tanks near the de-linting area was filled with water which was slightly green in colour. On enquiry with owner it was informed that it was a raw water. • The unit is discharging the untreated acidic effluent into the unlined lagoons till now and is polluting the soil & ground water. • The unit has not maintained any records for production, water & raw material consumption, quantity of effluent generation & disposal, quantity of solid waste & used oil generated & disposed.
3.	05.12.2019	The CPCB has submitted industry status report to Hon'ble NGT on 06.01.2020	28.02.2020	0 days	The industry has submitted the representation along with electricity bills stating that they have not operated the unit in the last season i.e., Nov 2019 to Feb 2020.
4.	Total No of days			81	

Environmental Compensation (EC) Calculation:

The following equation is used for estimating environmental compensation:

$$EC = PI \times N \times R \times S \times LF$$

Where,

EC = Environmental Compensation in INR
 PI = Pollution Index of industrial sector
 N = Number of days of violation took place
 R = A factor in Rupees for EC
 S = Factor for scale of operation
 LF = Location factor

i. Pollution Index of industrial sector (PI):

The Board has issued Consent under Orange Category. For Orange category of industries, average pollution index is 50

ii. Number of days of violation (N):

The number of days for which violation took place is considered as the period between the day of violation observed/due date of direction's compliance and the day of compliance verified by the Board as mentioned below:

iii. Scale of operation (S):

The industry is considered as small scale as per consent issued by Board. The scale of operation (S) for EC estimation is considered as 0.5.

iv. Location factor (LF):

The industry is located at Gadwal (M), Jogulamba District district and the total population located within 05 kms distance from the Gadwal Municipal boundary if the city is 70766 population and above. Thus location factor (LF) is considered as 1 for EC estimation.

v. Factor in Rupees (R) (Rs):

As per the environmental compensation estimation guidelines, factor of rupees may be considered as Rs 250/- for estimating environmental compensation.

After detailed discussion and careful consideration of the material facts of the case and based on CPCB guidelines and as per Board Office order dt:03.01.2020 issued on modalities / methodology of assessing, imposing and utilization of environmental compensation from the polluting units in the State of Telangana has arrived at the following and recommended to impose environmental compensation to the industry.

Total nos. of days of violation (**N**) as 81 days, Pollution Index of industrial sector (**PI**) as 50, Scale of Operation (**S**) as 0.5, Location Factor (**LF**) as 1 and Factor of Rupees (**R**) as Rs. 250/-.

In view of the above, the environmental compensation is finalized as:

$$EC = 50 \times 81 \times 250 \times 0.5 \times 1 = \text{Rs. } 5,06,250/-$$

8. After careful consideration of material facts of the case, the Board hereby issues following directions to your industry :

- i. **The industry shall deposit Rs. 5,06,250/- towards Environmental Compensation within one week.**
- ii. The industry shall treat the effluents generated in their own ETP and the treated effluents shall meet the discharge standards stipulated by the Board..
- iii. The industry shall dispose the contaminated soil to TSDF immediately.
- iv. The industry shall not cause any air pollution / dust nuisance to the surrounding environment.
- v. The industry has submit monthly records of production, water consumption, waste water generation & Solid waste generation and its disposal quantities at RO-Hyderabad immediately.

9. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

10. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 directing closure of the industry in the interest of Public Health and Environment, without further notice/hearing.

**Sd/-
MEMBER SECRETARY**

**To
M/s. Image Crop Sciences Pvt. Ltd.,
Sy No Sy.No.412/A/2, Vemula (V),
Itikyal (M), Wanaparthy District**

Copy to :

1. The JCEE, ZO-Hyderabad for information and necessary action..
2. The EE, RO, Hyderabad for information and necessary action.
3. Concerned file.

//T.C.F.B.O//

**Senior Environmental Engineer (FAC)
(UH - V)**

Item No. 13

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No. 43 of 2019 (SZ)

IN THE MATTER OF:

P. Madhusudhan Reddy

.. Applicant(s)

WITH

State of Telangana and others.

.. Respondents

Date of hearing: 07.01.2020.

CORAM: HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE MR. SAIBAL DASGUPTA, EXPERT MEMBER

For Applicant(s)

M/s. Sravan Kumar for T. Swetcha

For Respondent(s):

M/s. R. Saravanan for
T. Sai Krishnan for R2

ORDER

The grievance in this application is regarding the pollution caused on account of functioning of cotton seed industries arrayed as Respondent No. 5 to 27 in the petition in Jogulamba Gadwal District of

Telangana which is a border district with Karnataka and Andhra Pradesh. The allegation in the application is that about 23 industries are functioning in and around and cultivators are involved in cotton cultivation in 40000 acres of land and they are supplying the same to these industries which is being processed by them. In the course of processing, they are using heavy chemicals such as sulphuric acid, sodium etc. There is no proper treatment system available for those industries to treat the effluent discharge before they are discharged.

According to the petitioner, the conditions imposed by the SPCB to collect the treated water to be disposed of at Jeedimetla Effluents Treatment limited at Jeedimetla of Hyderabad as per CFO which is about 300 kms away from the industries is not practical. Infact, there is no monitoring mechanism by which the transport of treated water is being done by the industries. They are discharging these water in the open field causing soil as well as water pollution. According to the petitioner, it is likely to affect the quality of the ground water as well as soil which in turn affect the quality of the food chain and will have greater impact on health of the people of the locality. Though, several complaints have been given to the authorities regarding the same by the local people and inspection was conducted but violation is being continued by the industries. Even recently on 21.02.2019 the

Telangana State Pollution Control Board TSPCB) had inspected the units in question and passed orders giving certain directions but those directions were not complied with and further action has not been taken by the authorities.

As per order dated 15.11.2019, this tribunal had constituted a Committee consists of Central Pollution Control Board, Telangana State Pollution Control Board and District Magistrate / District Collector of Jogulamba Gadwal District of Telangana States to inspect the industries and report about the genuinuous of the allegations and if there is any violation, the action if any taken within a period of one month.

The Committee has submitted the report dated 04.01.2020. It is mentioned in the report that the effluent is being let in out in the ground and only a portion of the effluent is being transported to the Central Effluent Treatment Plant (CETP). Further they have also mentioned the status of solid waste and used oil disposal and the status of Effluent Treatment Plant (ETP) etc. which are as follows

“ Status of solid waste & used oil disposal

As per the consent condition, the sludge generated from collection tank / preliminary treatment tank is consented to dispose at TSDF, Rangareddy. However all the 23 industries in question have not maintained the log books or records for quantity of sludge generated and manifest copies of disposal to TSDF. During

inspection, the industries showed a copy of membership certificate with TSDF, but failed to produce the manifest copies for disposal.

None of the industries are maintaining the quantity of used oil generated and disposal to authorized actual user or recycler as per 4(3) of under Hazardous & other wastes(Management & Transboundary Movement) Rules, 2016. The industries should maintain records of hazardous waste manages in Form – 3 and has to submit the annual returns in Form-4 by June 30th every year to TSPCB. However the industries are not maintaining records in Form 3 and are not submitting annual returns in Form- 4 to TSPCB.

Status of Effluent Treatment Plant (ETP) constructed by industries

At present out of 23 industries in question, 15 industries are operating cotton ginning and cotton seed processing or de-linting activity. During inspection, it was noticed that out of 15 de-linting industries, 12 industries have constructed their own ETP and three industries informed that it is in planning stage. The status of ETP is given in table 4. It was informed by the industries that a representation was submitted to TSPCB on October 9, 2019 for amendment of CFO and permission to construct their own ETP and to utilize the treated effluent for gardening / irrigation. As per the present CFO, the unit should send pre-treated effluent to JETL for further treatment & disposal.

Table 4: Status of ETP Construction

S.No	Name of the industry	Status of ETP
1	M/s. Sree Ramya Industries, Sy.No:244/KA, KA(PAIKI), kha, Mellacheruvu (V), Gadwal (M), Jogulamba Gadwal District.	ETP has constructed and installed electromechanical equipments & DMF & softener. The Electrical connectivity and inlet & outlet flow meters needs to be installed.
2	M/s Sri Sai Hybrid Cotton Seeds Processing Unit, Sy.No.186, Kondapally Road, Gadwal (V), & (M), Jogulamba Gadwal District.	Civil construction of ETP completed.

3	M/s. YSR Seed Processing Plant, Sy.No.221/KA, leeja Road, Mellacheruvu, Gadwal (V&M), Jogulamb Gadwal District.	ETP has constructed and installed electromechanical equipments. The electrical connectivity and inlet & out let flow meters, DMF & softener needs to be installed.
4	M/s. Sri Laxmi Venkateshwara Seed Processing Unit, Sy. No.184 & 185, Kondapally Road, Paramala (V), Gadwal (M), Jogulamba Gadwal District	ETP has constructed and installed electromechanical equipments & DMF & softener. The electrical connectivity and inlet & outlet flow meters needs to be installed.
5	M/s Sree Laxmi Srinivasa Ginning Mill, Sy. No:132 & 149, Paramala (GP), Paramala (V), Gadwal (M), Jogulamba Gadwal District-509125.	ETP has constructed and installed electromechanical equipments & DMF & softener. The electrical connectivity and inlet & outlet flow meters needs to be installed.
6	M/s Sree Manikanta Seed Processing Industries, Sy No: 184/KHA, Mellacheruvu, Kondapally Road, Jogulamba Gadwal District.	ETP has constructed and installed electromechanical equipments & DMF & softener. The electrical connectivity and inlet & outlet flow meters needs to be installed.
7	M/s. Sri Laxmi Venkataramana Ginning & Processing Unit, Sy. No.170, leeja Road, at Gadwal, Jogulamba Gadwal District-509125.	Civil construction of ETP completed
8	M/s. N.A.K.R. Processing Unit, Sy. No.174/KA, 175/5, Paramala (V), leeja Road, Gadwal (M), Jogulamba Gadwal District-509125	ETP has constructed and installed electromechanical equipments & DMF & softener. The electrical connectivity and inlet & outlet flow meters needs to be installed.
9	M/s. Sri Venkateshwara Ginning & Seed Processing Plant, Sy.No.840, 7-7-971/B, Mellacheruvu, Gadwal (V&M), Jogulamba Gadwal District.	Civil construction of ETP completed
10	M/s. Sri Ayyappa Swamy Cotton Ginning Mill, Sy.No.858/Aa, Near Milk Cooling Centre, Gadwal, Jogulamba Gadwal District.	Planning stage

11	M/s Nageswara Reddy and others cotton Seed Ginning Mill (Sri Sai Laxmi Venkateshwara Processing Unit), Sy.No:894/B, Medikonda Road, leeja, Jogulamba Gadwal District.	Civil construction of ETP completed
12	M/s. Aparna Cotton Traders, Sy. No: 192/kA/2, 192/kA/5, 192/kA/6, 170/KA, Paramala (GP), Paramala (V), Gadwal (M), Jogulamba Gadwal District	ETP has constructed and installed electromechanical equipments. The electrical connectivity and inlet & outlet flow meters, DMF & softener needs to be installed.
13	M/s. Sree SAi Ram Ginning and Processing Unit, Sy.no.891/A, 891/B, leeja (V & M), Jogulmba Gadwal District.	Civil construction of ETP completed
14	M/s. Sree Balaji Ginning Mill, Sy. No: 888/b2, leeja (V&M), Jogulamba Gadwal District.	Planning stage
15	M/s Image Crop Sciences Pvt. Ltd., Sy.No.412/A/2, Vemula (V), Itikyal (M) Jogulamba Gadwal District.	Planning stage

The ETP of all the 12 industries is been planned and constructed by M/s Adsorptive Enviro Engineers, Hyderabad. The design and operation of the ETP is common for all the industries as all the industries have adopted same process for de-linting. The ETP consists of tank in tank collection tank, primary clarifier, aeration (activated sludge process), secondary clarifier / filter feed tank, dual media filters (pressure sand & activated carbon) followed by softener for removal of TDS and treated water tank.

After physical verification of the ETP, it was noticed that the proposed ETP has some of the following drawbacks:

- i. The ETP has no separate neutralization tank for dosing lime (pH correction), Alum (colour removal) & poly electrolyte (TSS). Instead, lime is dosed in primary clarifier, if the pH of the effluent is not corrected / increased, the ASP is sensitive to pH and might upset aeration. Hence neutralization has to be done either in collection tank or neutralization tank.
- ii. The softener for TDS removal is been installed at the final stage of ETP. The softener will remove only Ca^{++} & Mg^{++} ions and will add Na^- and thus increase sodium in the final treated water. Sodium is much more dangerous than calcium & magnesium for the plants growth. The softener is effective in removing hardness than TDS, hence any best method can be selected than softener for TDS.

They have also given the complaints of status of directions in respect of the industries as Table 5 is reads as follows:

“ Table 5: Compliance status of directions issued by TSPCB vide order dated 22.01.2019

S.No	Name of the Industry	Complied	Not Complied	Direction copy	Inspection Report
1	M/s. Sree Ramya Industries, Sy.No:244/KA, KA(PAIKI), kha, Mellacheruvu (V), Gadwal (M), Jogulamba Gadwal District				
2	M/s Sri Sai Hybrid Cotton Seeds Processing Unit,				

	Sy.No.186, Kondapally Road, Gadwal (V), & (M), Jogulamba Gadwal District.				
3	M/s. YSR Seed Processing Plant, Sy.No.221/KA, leeja Road, Mellacheruvu, Gadwal (V&M), Jogulamb Gadwal District.				
4	M/s. Sri Laxmi Venkateshwara Seed Processing Unit, Sy. No.184 & 185, Kondapally Road, Paramala (V), Gadwal (M), Jogulamba Gadwal District				
5	M/s Sree Laxmi Srinivasa Ginning Mill, Sy. No:132 & 149, Paramala (GP), Paramala (V), Gadwal (M), Jogulamba Gadwal District-509125				
6	M/s Sree Manikanta Seed Processing Industries, Sy No: 184/KHA, Mellacheruvu, Kondapally Road, Jogulamba Gadwal District				
7	M/s. Sri Laxmi Venkataramana Ginning & Processing Unit, Sy.				

	No.170, leeja Road, at Gadwal, Jogulamba Gadwal District-509125.				
8	M/s. N.A.K.R. Processing Unit, Sy. No.174/KA, 175/5, Paramala (V), leeja Road, Gadwal (M), Jogulamba Gadwal District-509125				
9	M/s Sandeep Agri Scienes Pvt. Ltd., Sy. No.869 A, Gadwal (V&M), Jogulmba Gadwal District.	I, ii, viii, ix	lii, iv, v, vi, vii	Annexure 9A	Annexure 9
10	M/s M. Narayana Ginning Mill, Sy.No.854, Behind Market Yard, leeja Road, Gadwal (V&M), Jogulamba Gadwal District.	--	i	Annexure 10A	Annexure 10
11	M/s Sri Sai Ginning and seed processing plant, Sy.No: 877, leeja Road, Gadwal, Jogulamba Gadwal District.	--	i	Annexure 11 A	Annexure 11
12	M/s Sri Venkateshwara Ginning & Seed Processing Plant,, Sy.No.840, 7-7- 971/B, Mellacheruvu, Gadwal (V&M), Jogulamba Gadwal District.	vii	I, ii, iii, iv, v, vi, ix	Annexure 12 A	Annexure 12

13	M/s Sri Venkateshwara Cotton Ginning & Processing Unit, Kistareddy Bangla, Godowns Bearing No.3-1-1, Jogulamba Gadwal District.	i, vii, ix	li, iii, iv, v, vi, viii	Annexure 13 A	Annexure 13
14	M/s Sri Krishna Ginning & Seed Processing Plant, Sy. No.149, Paramala (V), Gadwal (M), Jogulamba GAdwal District.	--	i	Annexure 14 A	Annexure 14
15	M/s Sri Ayyappa Swamy Cotton Ginning Mill, Sy.No:858/Aa, Near MilkCooling Centre, Gadwal, Jogulamba Gadwal District	--	i	Annexure 15 A	Annexure 15
16	M/s Nageswara Reddy and others cottonseed Ginning Mill (Sri Sai Laxmi Venkateshwara Processing Unit), Sy. No: 894/B, Medikonda Road, leeja, Jogulamba Gadwal District	--	I, ii, iii, iv, v, vi	Annexure 16 A	Annexure 16
17	M/s Aparna Cotton Traders, Sy. No: 192/kA/2, 192/kA/5, 192/kA/6, 170/KA, Paramala (GP), Paramala (V), Gadwal (M),	lii, v	I, ii, iv, vi,	Annexure 17A	Annexure 17

	Jogulamba Gadwal District				
18	M/s Sree Venkateshwara Ginning & Processing Unit, Sy. No. 68/PA, leeja (V&M), Jogulamba Gadwal District.	--	i	Annexure 18 A	Annexure 18
19	M/s Vigneshwara agritech (formerly Sri Laxmi Prasana Ginning Mill), Sy. No. 911, Near Bharath Petrol Bunk leeja Chowrasta, leeja (V & M), Jogulamba Gadwal District.	--	--	--	Annexure 19
20	M/s Sri Sai Laxmi Prasanna Ginning Mill, Sy. No: 52/A3/1 & 2, leeja (V & M), Jogulamba Gadwal District	--	i	Annexure 20 A	Annexure 20
21	M/s Sree Sai Ram Ginning and Processing Unit, Sy.no.891/A, 891/B, leeja (V & M), Jogulamba Gadwal District.	i- Partially complied	ii, iii, iv, v, vi	Annexure 21 A	Annexure 21
22	M/s Sree Balaji Ginning Mill, Sy No: 888/b2, leeja (V&M), Jogulamba Gadwal District	i- Partially complied	ii, iii, iv, v, vi	Annexure 22 A	Annexure 22
23	M/s Image Crop Sciences Pvt. Ltd.,	vi, viii	i, ii, iii, iv, v, vii	Annexure 23 A	Annexure 23

Sy.No.412/A/2, Vemula (V), Itikyal (M), Jogulamba Gadwal District				
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They have also taken the sample of soil and water are submitted and observed as follows:

“ Table 6: Analysis results of effluent samples collected from industries

Parameters	M/s Vigneshwara agritech (formerly Sri Laxmi Prasanna Ginning Mill)	M/s Sri Laxmi Venkateshwara Seed Processing Unit, Sy. No. 184 & 185		M/s Image Crop Sciences Pvt. Ltd	CETP Inlet Standard
		Tank A	Tank B		
pH at 25	7.75	2.47	2.46	8.24	5.5-9.0
Total Suspended Solids, mg/L	65	162	164	9	200
Total Dissolved Solids, mg/L	3620	4140	4154	192	5000
Chemical Oxygen Demand, mg/L	72	312	344	24	15000
Bio-chemical Oxygen Demand, mg/L	14	41	46	4	

From the above table, the effluent samples collected from M/s Sri Laxmi Venkateshwara confirms the storage of effluent and even after 9 months, the unit has not sent the effluent to JETL. The pH of the effluent is very acidic and not meeting the inlet CETP standard.

From the table 7, it is observed that the values of TDS, total alkalinity, total hardness and magnesium is higher than the drinking water standards for acceptable limit in all the samples including reference sample. Which is due to natural condition of the soil in the Jogulamba Gadwal District.

The value of chlorides for one sample and out of 16 samples, six samples for sulphates are higher than the drinking water standards. The remaining nine samples have sulphate: chloride ratio >2 which is beneficial for soil / plants growth. Out of 16 samples, six samples are exceeding the drinking water standards for nitrates. Six samples for calcium have exceeded the standard. From 8, wherever there was a deposition of salts due to illegal discharge of acidic effluent to land, the pH of those samples confirms acidic.

As per the report of Indian Institute of Soil Science, Bhopal, the Electrical Conductivity is around $1000 \mu\text{S}/\text{cm}$ in entire Gadwal district, but the results of soil samples are much higher or significantly lower than $1000 \mu\text{S}/\text{cm}$ wherever the soil is acidic or alkaline. It also confirms with the values of total water soluble salts, where few samples have higher values.

In the report of Indian Institute of Soil Science, Bhopal, Organic Carbon at Gadwal District is $<0.5\%$, but as per the analysis results, it is more than 0.5% which confirms soil pollution. This effects the fertility or cultivability of soil.

The soil in Jogulamba Gadwal District is in calcium rich or abundant of lime. Due to the discharge of untreated acidic effluent, even though rich in calcium, it is been contaminated / polluted rapidly.

They have also made their observations and recommendations are as follows:

Observations of committee:

The following observations made by the committee members:

- i. All the 23 cotton ginning and cotton seed processing industries were inspected by the committee members. During inspection, the industries were operating only ginning and cotton and seed processing / de-linting was not operation.
- ii. All the industries except four industries were operating with valid CFO from TSPCB. M/s. Vigneshwara agritech (formerly Sri Laxmi Prasanna Ginning Mill), leeja has not taken EFE & CFO from the start of the industry. M/s. Sandeep Agri sciences Pvt. Ltd., and M/s. Sri Krishna ginning and seed processing plant have applied for removal of consent and it's under process by TSPCB. Whereas the validity of consent of M/s. Sri Venkateswara Cotton Ginning & Processing Unit, Kistareddy Bangla expired on December 31, 2018 but not applied for renewal of consent.
- iii. M/s. Vigneshwara agritech (formerly Sri Laxmi Prasanna Ginning Mill), leeja was issued closure direction by TSPCB on December 2, 2019, since the industry was operating without valid consent and several complaints were received against the industry for causing air & noise pollution.
- iv. M/s. Sri Venkateswara Cotton Ginning & Processing Unit, Kistareddy Bangla informed TSPCB that industry will not operate in future. However, during inspection the industry was operating cotton ginning.
- v. All the industries engaged in de-linting activity are not sending the entire acidic effluent generated to JETL as per the consent. It was confirmed by the manifest copies of the JETL.
- vi. As per the consent only 16% or 33% of the effluent generated is sent to JETL and the remaining effluent is being discharged in their agricultural

fields. This was confirmed by the analysis results of soil samples collected during inspection.

- vii. M/s Image crop science Pvt. Ltd., has made three unlined lagoons just outside the compound wall and pipeline from de-linting area is connected to these lagoons. The analysis results of the soil samples shows pH 1.29, 4 & 2.75, confirms the discharge of acidic effluent into unlined lagoon and allowing to percolate to ground water.
- viii. The pH of soil analysis results of M/s Sri Sai Lakshmi Venkateshwara, M/s. Sree Ramya Industries, M/s. Sri Ayyappa Swamy cotton ginning mill and M/s. Sri Venkateshwara Ginning & Seed Processing Plant, Sy.No.840 confirms the discharge of untreated acidic effluent into agricultural fields.
- ix. Though the industries have obtained membership certificate from TSDF, Rangareddy, the sludge generated in the collection / preliminary tank is not disposed to TSDF. Hence confirms the non-submission of TSDF manifest copies to TSPCB.
- x. The industries are not maintaining any records for generation and disposal of used oil to authorized user /recycler as per 4 (3) of under Hazardous & other wastes (Management & Transboundary Movement) Rules, 2016. The industries are not submitting from-4, annual returns to TSPCB, thereby violating the Hazardous & other wastes (Management & Transboundary Movement) Rules, 2016.
- xi. 12 industries have constructed ETP by M/s. Adsorptive Enviro Engineer, Hyderabad, but the design of the ETP has some draw back. The pH should be corrected in neutralization tank rather than in primary clarifier as the ASP is pH sensitive and might affect the aeration.

- xii. *The softener for TDS removal is been installed at the final stage of ETP. The softener will remove only Ca^{++} & Mg^{++} ions and will add Na^+ and thus increase sodium in the final treated water. Sodium is much dangerous than calcium & magnesium for the plant growth. The softener is much effective in removing hardness than TDS, hence any best method can be selected than softener for TDS.*
- xiii. *Out of 23 industries, 18 industries have obtained CFO for cotton ginning and cotton seed processing and remaining five industries for only cotton ginning activity. The cotton ginning industries have facilities for de-linting activity and have operated de-linting before taking CFO. At present the industries have stopped de-linting activity.*
- xiv. *TSPCB had given directions to these five cotton ginning industries on January 21,2019 to submit undertaking on Rs.100/- stamp paper stating that the de-linting activity will be stopped completely and shall continue only ginning activity for cotton within 15 days at TSPCB, Zonal Office, Hyderabad but these industries have not submitted the undertaking.*
- xv. *TSPCB issued certain directions to all the 23 industries in question on January 21, 2019 and directed to comply within 15 days failing which the Bank Guarantee submitted towards the compliance of the TSPCB shall be forfeited without any further notice and shall launch the prosecution against industries without any further notice.*
- xvi. *The compliance verification of the directions is depicted in table 5, as per the verifications, none of the industries are complied to the directions.*
- xvii. *The industries have not installed water meter to assess the quantity of water consumed and not maintaining records for the raw materials used,*

production details, effluent generation & disposed.

xviii. The housekeeping in all the industries was very poor, cotton fibres were scattered in entire plant area, dumping of plastic gunny bags & paper were noticed in the plant area.

xix. There are about 40-50 workers in each industries working day and night, the industries have not provided basic toilet facilities for the workers. The open defecation was observed in the plant and ETP area. As per the consent condition, the industries have no septic tank and soak pit for treating domestic waste water.

Factual and action taken report of the committee:

Factual report::

- i. From the observations of industries, analysis results of the soil samples and the manifest copies of JETL confirms that the industries operating de-linting / cotton seed processing are illegally discharging untreated acidic effluent into their own agricultural land.
- ii. The allegations made by the petitioner is a genuine and immediate action has to be initiated by TSPCB against these 23 industries to stop violations of the Water (Prevention & Control of Pollution) Act, 1974; Air (Prevention & Control of Pollution) Act, 1981 and Hazardous & other wastes (Management & Transboundary Movement) Rules, 2016.

Action taken report of the committee:

- i. During inspection of the 23 industries in question, the 15 de-linting industries informed that the lint after ginning is sent to other States for de-linting. But the industries failed to produce the transfer certificate which draws suspicion. Even after issuing letter to submit the copy within two

days to RO, Hyderabad, the industries failed to respond. Further, the letter was written on December 13, 2019 to District Collectorate of Jogulamba Gadwal District and TSPCB to provide the copy of transfer certificate for confirmation.

- ii. Based on the inspection & directions of the committee. TSPCB issued closure direction to M/s. Sri Venkateswara Cotton Ginning & Processing Unit, Kistareddy Bangla on December 31, 2019 for operating without valid consent.
- iii. The recommendations made in the point no.9 of the report was communicated to TSPCB on January 1, 2020 for taking immediate actions against defaulting industries.

Recommendations:

- i. M/s. Vigneshwara agritech (formerly Sri Laxmi Prasanna Ginning Mill), leeja, Jogulamba Gadwal District has not obtained CFE & CFO from TSPCB till now and was operating. During inspection, the unlined lagoon was observed which confirms the discharge of untreated acidic effluent into the lagoon as the industry has not taken membership certificate from JETL or TSDF. TSPCB to levy environmental compensation from the date of operation of the industry.
- ii. TSPCB to direct M/s. Sri Laxmi Venkateshwara Seed Processing Unit, Sy. No.184 & 185, Paramala (V), Gadwal (M), Jogulamba Gadwal District for disposing the stored effluent in Tank A & B to JETL after pre-treatment and to submit the copy of manifest to TSPCB.
- iii. TSPCB to issue direction to M/s Image Crop Sciences Pvt. Ltd., Sy.No.412/A/2, Vemula (V), Itikyal (M), Jogulamba Gadwal District to

dismantle the unlined lagoon and to send the contaminated soil to TSDF.

The copy of manifest from TSDF has to submit to TSPCB.

- iv. TSPCB shall also direct M/s Image Crop Sciences Pvt. Ltd not to restart the operation until the construction of RCC collection tank and ETP.
- v. As per the manifest copies, analysis results of soil and observation of the committee during inspection, confirms the discharge of acidic effluent to their own land and causing soil pollution. TSPCB to levy Environmental Compensation for violating the consent conditions and not complying the directions issued on January 21, 2019 by TSPCB.
- vi. TSPCB before issuing the amended CFO should ask the industries to rectify the draw backs identified by the committee members.
- vii. The eight industries who claims to operate only cotton ginning should dismantle the de-linting facility so as to avoid the illegal operation and discharge of untreated acidic effluent to land.
- viii. The 23 industries in question should install water meters to bore well, so as to assess the quantity of water consumed for operations. All the industries should maintain records for raw materials consumed, production details, effluent & sludge generation & disposal.
- ix. The industries should maintain the records for used oil generated & should dispose to authorize recyclers. The unit should maintain form-3 & form-4 should submit to TSPCB before June 30 of every year.
- x. The industries should construct toilet facilities and the domestic wastewater generated in the industries should be treated at septic tank followed by soak pit. The housekeeping of the industries should be improved.
- xi. TSPCB to impart training to industries on Solid Waste Management Rules,

2016 and Hazardous & other waste (Management and Transboundary Movement) Rules, 2016 for effective implementation in industries.

- xii. *Considering the impact of untreated trade effluent (acidic) directly discharged into own agricultural fields, it is recommended to initiate the soil remediation program in the affected area, utilizing the amount collected by environmental compensation. The project may be awarded to any reputed Agricultural University under supervision of TSPCB.*

Though the Committee has found that there are certain violations, they have not mentioned what is the nature of action taken against them and if there is no consent to operate, they are expected to take action which includes closure and initiate prosecution and imposing compensation. If there are violations of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981, then also they are expected to take action against the industries. If they are having consent to operate and other documents and if the norms are not satisfied, necessary action will have to follow. But such report is not seen filed and they have only mentioned the environmental compensation will have to be assessed. It is also mentioned in the observations as per the consent only 16% or 33% of the effluent generated is sent to JETL and the remaining effluent is being discharged in their agricultural fields. This was confirmed by the analysis results of soil samples collected during inspection. The industries are

not expected to discharge untreated effluents into the soil which is against the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and that will result in contamination of soil and affect the food chain.

The industries wanted to enter appearance and file their response. We are not entering into the merits of the case . We are only directing the regulating authority to take appropriate action against the erring industries, if there are any violation committed by them. If they want to say anything, they are at liberty to file their objections before the regulating authority and the regulating authority has to consider the same and pass appropriate orders. The Telangana State Pollution Control Board (TSPCB) is directed to submit a detailed action taken report on the basis of the observations and recommendations made by the Joint Committee in respect of the erring industries including imposing of environmental compensation and if the soil is contaminated and any remedial measure is required, what steps is to be taken for removing the contamination and restore the soil back to the original condition. If they want the help of any Expert for the same, the Committee is at liberty to use the service of the Expert for this service. The Committee is directed to consider the question of remedial measure for restoration of damage if any caused and assessment of compensation and on that basis, the

TSPCB is directed to take action against the erring units in accordance with law. TSPCB is also directed to submit the further action taken report as directed within a period of two months. We are not expressing any opinion regarding the consideration of the application for consent to operate or consent to establishment of the ETP. If any applications are submitted by the units, the regulating authority is at liberty to pass appropriate orders in those applications in accordance with law and pendency of this application is not bar for the same. But it must be done in accordance with law.

For consideration of the report post the matter on 25.03.2020.

.....J.M.

(Justice K. Ramakrishnan)

.....E.M.

(Saibal Dasgupta)

07th January, 2020
Kr.

Item No.08:

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No. 43 of 2019 (SZ)

(Through Video Conference)

IN THE MATTER OF:

P. Madhusudhan Reddy

...Applicant(s)

Versus

State of Telangana and Ors.

...Respondent(s)

Date of hearing: 14.07.2020.

CORAM:

HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER

HON'BLE MR. SAIBAL DASGUPTA, EXPERT MEMBER

ORDER

Due to technical problem, sitting is adjourned. Post on
20.08.2020.

.....J.M.
(Justice K. Ramakrishnan)

.....E.M.
(Shri. Saibal Dasgupta)

**O.A. No.43/2019,
14th July, 2020. Mn.**

